

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 398 of 2023 /RG/LP Dated: 20 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rupali Gupta
D/O Raj Kumar Gupta
R/O H.No.108, L.No.27, Rajpura Mangotrian, Jammu

vide notification No. 1559 of 2021/184 dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
14/3/23

No: 8925-32 RG/LP Dated: 20 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rupali Gupta**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)
14/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 399 of 2023 /RG/LP Dated: 20 .03.2023

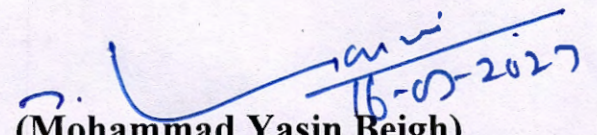
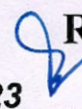
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabyia Snober Gulzar
D/O Gulzar Ahmad Qureshi
R/O Manyal, Tehsil Thanna Mandi, District Rajouri
A/P H.No.28, Lane No.6, Vidhata Nagar, Bathindi, Jammu

vide notification No. 1594 of 2021/RE dated 18/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

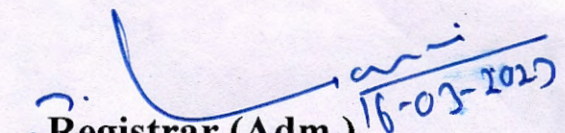
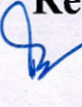
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

16/3/23

No: 8933-40 RG/LP Dated: 20 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabyia Snober Gulzar** , Advocate
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 400 of 2023 /RG/LP Dated: 20 .03.2023

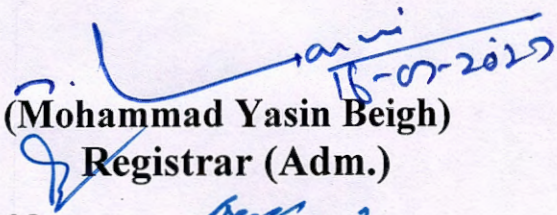
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Gani
S/O Abdul Gani Malik
R/O Hardushoora, Kunzer, Kashipora, District Baramulla
A/P Govt. State Quarter Bemina Set No.258, Block (X), Jammu

vide notification No. 1587 of 2021/89 dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

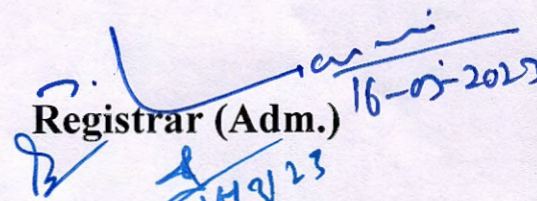
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/3/23

No: 8941-47 RG/LP Dated: 20 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Gani**, Advocate
.....for information and necessary action.


Registrar (Adm.)
16-03-2023

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 401 of 2023 /RG/LP Dated: 20.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sayeda Fatima
D/O Azeem Ali Shah
R/O Gulhutta, Tehsil Mendhar, District Poonch.
A/P H.No.64/A, Daily Excelssior Lane, Indra Colony, Janipur, Jammu

vide notification No. 1596 of 2021/RS dated 18/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8948-54/ RG/LP Dated: 20.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayeda Fatima**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 402 of 2023 /RG/LP Dated: 20.03.2023

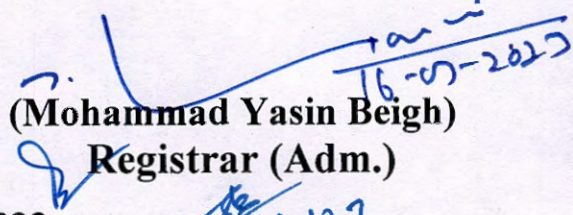
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Diyanah Fayaz
D/O Fayaz Ahmad
R/O Kursoo Padshahi Bagh, Naikpora, South Srinagar

vide notification No. 1206 of 2021/Reg dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8965-71 RG/LP Dated: 20.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Diyanah Fayaz**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 403 of 2023 /RG/LP Dated: 20 .03.2023

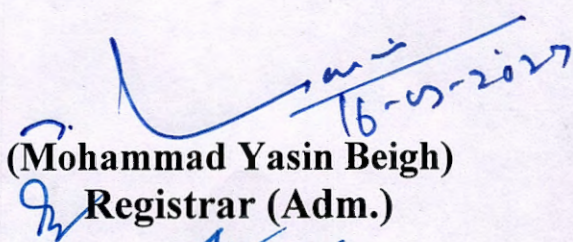
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Majiddar
S/O Abdul Majiddar
R/O H.No.2, Lane NO.5, Mominabad Batmaloo, Srinagar

vide notification No. 1288 of 2021/Reg dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

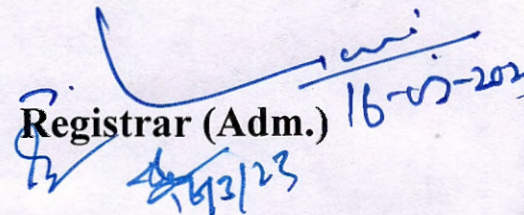
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8972-78 RG/LP Dated: 20 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Majiddar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 404 of 2023 /RG/LP Dated: 20.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hidayat Ullah Bhat
S/O Liyaqat Ahmad Bhat
R/O Tekipora, District Shopian.

vide notification No. 1291 of 2021/RG dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8983-89 /RG/LP Dated: 20.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hidayat Ullah Bhat**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 405 of 2023 /RG/LP Dated: 20 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Inam Ul Haq
S/O Ab Majeed Dar
R/O Chanibal Singhpora, Tangpora, Astan Mohallah, Baramulla.

vide notification No. 1318 of 2021/RG dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8994-9001 /RG/LP Dated: 20 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Inam Ul Haq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 406 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Nazir Makroo
S/O Nazir Ahmad Makroo
R/O Eidgah, Bijbehara, Gazi Colony, District Anantnag.

vide notification No. 1281 of 2021/Reg dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9044-51 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Nazir Makroo**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 407 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kawita Devi
D/O Jagdish Raj
R/O Village Khurkwan Bhakhna, District Doda.
A/P Basant Nager Janipur, Jammu.

vide notification No. 1323 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
 (Mohammad Yasin Beigh)
 Registrar (Adm.)
16/3/23

No: 9052-60 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Doda/**Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kawita Devi**, Advocate
for information and necessary action.

(Signature)
 Registrar (Adm.)
16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 408 of 2023 /RG/LP Dated: 23.03.2023

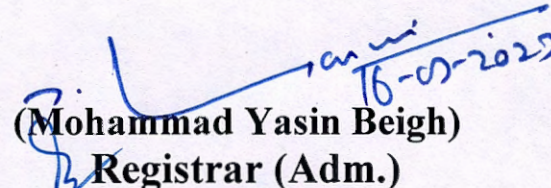
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohmed Aslam
S/O Mohmed Shafi
R/O Salamabad Uri, Dar Mohalla, District Baramulla.

vide notification No. 1300 of 2021 dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9061-68 RG/LP Dated: .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmed Aslam , Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 409 of 2023/RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Abbass Alaie
S/O Bashir Ahmad Alaie
R/O Labertal Astan Mohalla (Harpora), District Budgam.

vide notification No. 1293 of 2021/RS dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9069-76 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Abbass Alaie**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 410 of 2023 /RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Parveena Maqbool
D/O Mohmad Maqbool Malik
R/O Iqra Colony Batamaloo, District Srinagar.

vide notification No. 1374 of 2021/RS dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9077-84 RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena Maqbool**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 411 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qaysar Sultan Bhat
S/O Mohd Sultan Bhat
R/O Checkpora-103, Rakhi Lajurah, District Pulwama.

vide notification No. 1370 of 2021/RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9085-92 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qaysar Sultan Bhat**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 412 of 2023 /RG/LP Dated: 23.03.2023

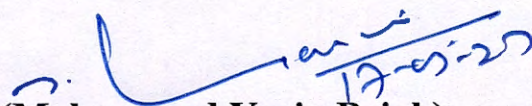
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ridha Zainab Khan
D/O Farooq Ahmed Khan
R/O Dandi Udrana/Bhaderwah, District Doda
A/P 7/A Umar Colony, Near Chirag Public School, Bathindi Jammu.

vide notification No. 1383 of 2021/RG dated 17-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

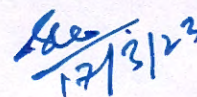
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

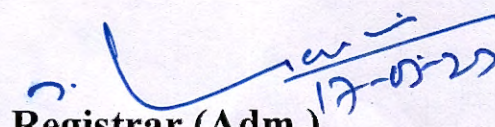
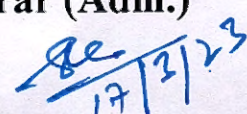
No: 9093-9100 RG/LP Dated: 23.03.2023

(R)


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ridha Zainab Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
(R) 
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

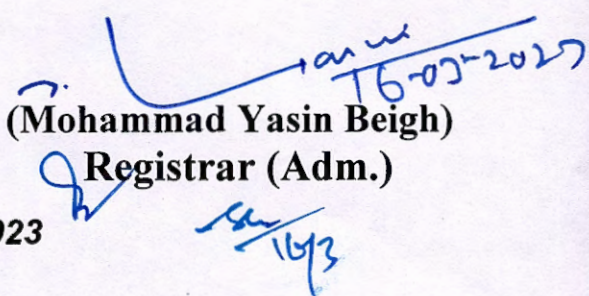
* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 413 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

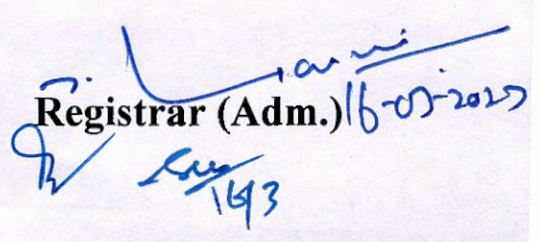
Mr. Sharif Hussain
S/O Lt. Mohammad Anwar Ahanger
R/O Bemina, Iqra Colony, 123, Central Shalteng, Srinagar.vide notification No. 1379 of 2021/RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)No: 9/01-08 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sharif Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-03-2023

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 414 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shatmanyu Sharma
S/O Goutam Kumar Sharma
R/O H.No.5 Opp. J&K Grameen Bank Karwanda, Bhalwal, Jammu.

vide notification No. 1386 of 2021/RS dated 17-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9109-16 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shatmanyu Sharma**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 415 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sameer Ahmad Rather
S/O Mushtaq Ahmad Rather
R/O Chogal Pora, Damhal Hanjipora, District Kulgam.

vide notification No. 1347 of 2021 /RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9117-24 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Ahmad Rather, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 416 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anirudh Thakur
S/O Anjeel Kumar Thakur
R/O Village Neota, B.P.O Seri, P.O Udrana, Tehsil Bhalla, District Doda
A/P H.No.342/A Prem Nagar, Tali Morh, New Plots, Jammu

vide notification No. 1456 of 2021/89 dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9125-32 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anirudh Thakur, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 395 of 2023/RG/LP Dated: 17-03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arjun Bharti
S/O Bharat Bhushan
R/O Village Simbalwala, Tehsil Bhalwal, District Jammu

vide notification No. 1462 of 2021/RG dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8678-85-RG/LP Dated: 17-03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Bharti, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 394 of 2023/RG/LP Dated: 17.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Atharv Mahajan
S/O Anu Gupta
R/O House No.50/2, Extension Trikuta Nagar, Jammu

vide notification No. 1466 of 2021/89 dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8670-77-RG/LP Dated: 13.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atharv Mahajan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 417 of 2023/RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmad Dar
S/O Sunauallah Dar
R/O Surigam, Lolab, Sheikh Mohalla, Tehsil Lalpora, District Kupwara

vide notification No. 1470 of 2021 RG dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9133-40 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Dar**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 418 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Divya Mannat
D/O Rajinder Kumar
R/O H.No.141, Sec.1/A, Extn. Bhagat Pura, Channi Himmat, Jammu.

vide notification No. 1475 of 2021 /RG dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9141-48 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Mannat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 419 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gourab Manhas
S/O Kehar Singh
R/O V.P.O Pandorian Manhasan, Tehsil Bishnah, District Jammu.

vide notification No. 1481 of 2021/189 dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9149-56 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourab Manhas**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 420 of 2023 /RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Kabir
D/O Kabir Ahmed
R/O Near Majid, Village Bimyar (URI), District Baramulla.

vide notification No. 1483 of 2021 dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(**Mohammad Yasin Beigh**)
Registrar (Adm.)

No: 9157-64 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Kabir**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 421 of 2023 /RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hadia Farooq
D/O Farooq Ahmed Malik
R/O Shalagadi, Chamalwas, H.No.34, Tehsil Banihal, District Ramban.

vide notification No. 1485 of 2021/Reg dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9165-72 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hadia Farooq**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 422 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jyoti Chowdhary

D/O Madan lal

R/O Lower Thathar, Ban Talab, Tehsil Jammu North, District, Jammu.

vide notification No. 1491 of 2021/PE dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 9173-80 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Chowdhary, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 423 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jaspreet Kaur

D/O Harvinder Singh

R/O Plot No.22, Bakshi Nagar, Jammu

vide notification No. 1493 of 2021/RG dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9181-88 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jaspreet Kaur**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 393 of 2023 /RG/LP Dated: 17.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muneeb Rashid Malik

S/O Abdul Rashid Malik

R/O Near Sheikh Ul Alam Masjid, Wanigham, Tehsil Tangmarg, District Baramulla

vide notification No. 1488 of 2021/89 dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 8630-37 /RG/LP Dated: 17.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Rashid Malik, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 424 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehrul Nisa
D/O Mohammad Anwar Lone
R/O Uri, Lone Mohalla, District Baramulla

vide notification No. 1505 of 2021/PE dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9189-96 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehrul Nisa, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 425 of 2023 /RG/LP Dated: 23.03.2023

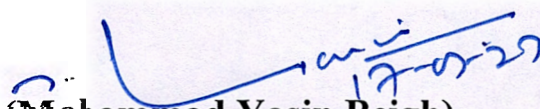
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ismail Zargar
S/O Abdul Ahad Zargar
R/O Pattan, Zargar Mohalla, District Baramulla.
A/P H.No.4, Sector-C, Sainik Colony, Jammu.


vide notification No. 1509 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

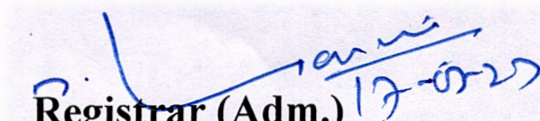
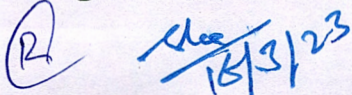

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9197-204 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ismail Zargar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 426 of 2023 /RG/LP Dated: 23 - .03.2023

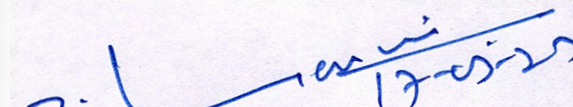
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nadiya Reyaz
D/O Reyaz Ahmad Wani
R/O Kanli Bagh, Baba Reshi Road, Chinar Bagh, Baramulla.

vide notification No. 1521 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9205-11 - RG/LP Dated: 23.03.2023

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Reyaz**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 427 of 2023 /RG/LP Dated: 23.03.2023

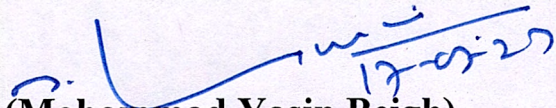
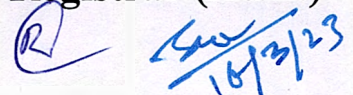
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nisha Devi
D/O Bishan Dass
R/O Vill. Nandpur, P.O Nandpur, Tehsil Arnia, District Jammu.

vide notification No. 1523 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

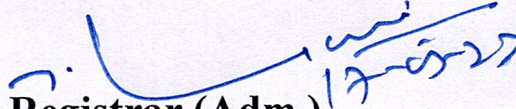
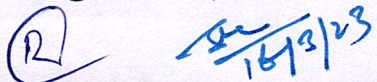
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 9212-18 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nisha Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 428 of 2023 /RG/LP Dated: 23.03.2023

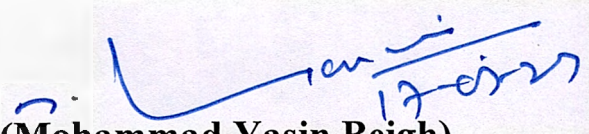
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neenu Kumari
D/O Ramesh Kumar
R/O Paryote P/O Khellani, Tehsil & District Doda.

vide notification No. 1525 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9219-26 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neenu Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 429 of 2023 /RG/LP Dated: 23.03.2023

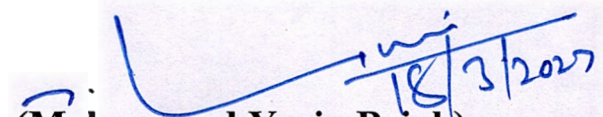
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Poonam Langer
D/O Rajesh Langer
R/O H.No.70/21, Sector 1-A, South Extension, Trikuta Nagar, Jammu.

vide notification No. 1528 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

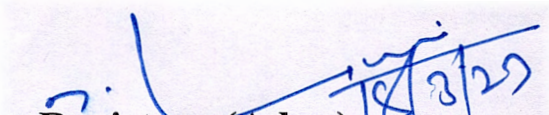
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9226-33 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Langer**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 430 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pallvi Prasher
D/O Rameshwar Sharma
R/O V.P.O Roun Domail, Ward No.1, Tehsil & District Udhampur.

vide notification No. 1531 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9234-40 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Pallvi Prasher, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 431 of 2023/RG/LP Dated: 23.03.2023

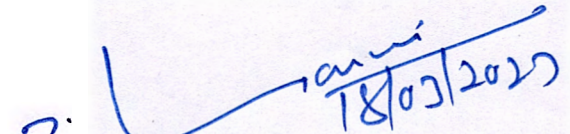
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajat Singh
S/O Lakhbir Singh
R/O Lane No.53, Greater Kailash, Jammu.

vide notification No. 1556 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9241-47 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 432 of 2023/RG/LP Dated: 23.03.2023

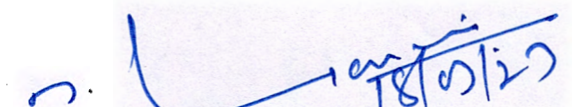
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rushali
D/O Ashok Sharma
R/O Doongi Brahamana, Sasalkote, Rajouri
A/P C/O Ashoka medical Hall, Town Hall Rajouri

vide notification No. 1557 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

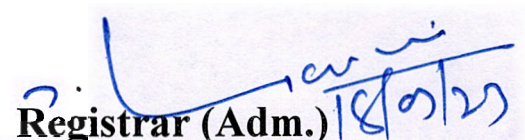
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 4248-55 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rushali, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 433 of 2023 /RG/LP Dated: 23.03.2023

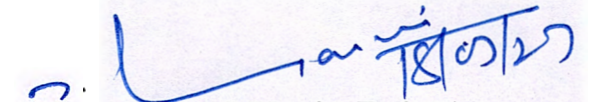
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rimsha Suri
D/O Rajinder Kumar Suri
R/O H.No.232, Colonel's Colony, Bohri, Talab Tillo, Jammu.

vide notification No. 1558 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

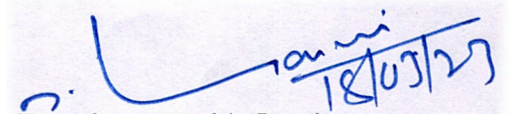
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9256-61 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rimsha Suri**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 434 of 2023 /RG/LP Dated: 23 .03.2023

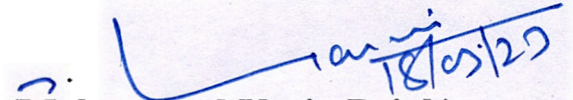
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Asmile
S/O Ibrahim Khan
R/O Machhedi, Lohai Malhar, District Kathua.

vide notification No. 1069 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

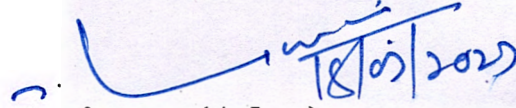
No: 9268-75 /RG/LP Dated: 23 .03.2023

(R)

16/3

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1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asmile**, Advocate
.....for information and necessary action.


Registrar (Adm.)
(R) 16/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 435 of 2023/RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nigam Arora

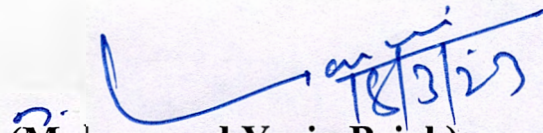
S/O Raju Arora

R/O 24, Partly, Ward No.4, Gopal Nagar, Kundrorian, Katra, District Reasi.

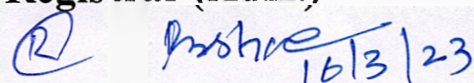
vide notification No. 1082 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

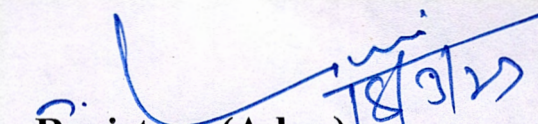
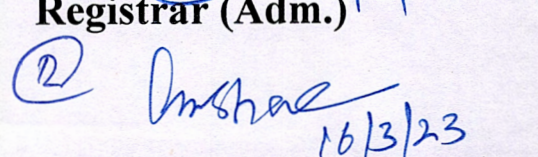

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9292-98 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nigam Arora, Advocate**
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 436 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neetika Choudhary

D/O Om Parkash

R/O Purana Pind(Shiv Nagar), Ward No.13, R.S.Pura, Jammu.

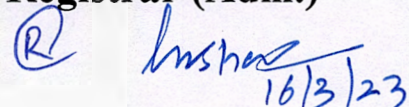
vide notification No. 1083 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

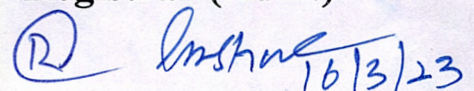
No: 9299305 /RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neetika Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 437 of 2023 /RG/LP Dated: 23 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ovais Ahmad Rather
S/O Gh Mohammad Rather
R/O Bumthan, Ratherpoa, District Anantnag.

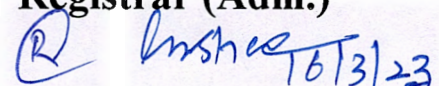
vide notification No. 1084 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

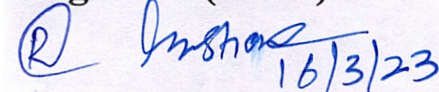
No: 9306-13 RG/LP Dated: 23 .03.2023


Registrar (Adm.)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ovais Ahmad Rather**, Advocate
.....for information and necessary action.


Registrar (Adm.)


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 438 of 2023 /RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Owais Ahmad Malik
S/O Habibullah Malik
R/O Malik Mohallah, District Kupwara.

vide notification No. 1085 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 93/4-21 _____ RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Malik**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 439 of 2023/RG/LP Dated: 23.03.2023

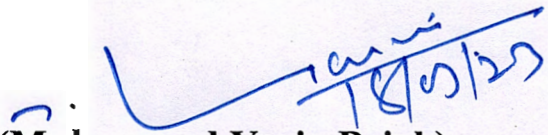
Provisional admission granted under Advocates Act, 1961 in favour of

Ms Preeti Gupta
D/O Sham Lal Gupta
R/O H.No.1729, Sector 4, Shivaji Chowk, Nanak Nagar, Jammu.

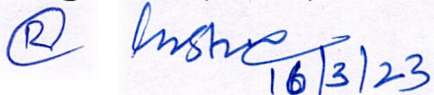
vide notification No. 1089 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

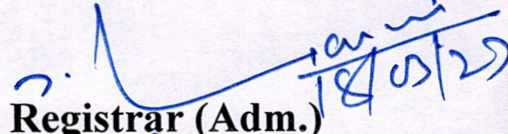
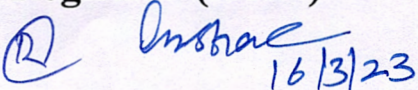

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9322-29 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms Preeti Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 440 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rishav Sharma
S/O Kishori Lal Sharma
R/O Ward No.13, House No.193, Roop Nagar, Reasi Near IRP Hqrs. District
Reasi.

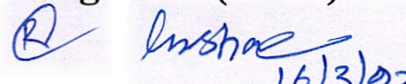
vide notification No. 1093 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

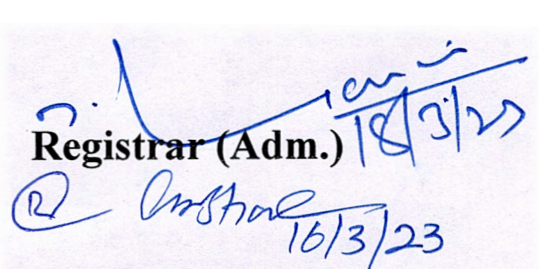

(Mohammad Yasin Beigh)
Registrar (Adm.)

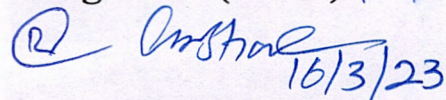
No: 9330-37 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 441 of 2023 /RG/LP Dated: 23.03.2023

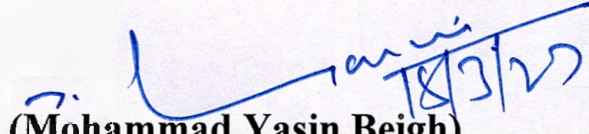
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Kumar
S/O Kuldeep Singh
R/O Bijarni, Tehsil Bhagwah, District Doda.

vide notification No. 1094 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9338-45 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 412 of 2023 /RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rutba Mir
D/O Gh. Mohammad Mir
R/O Brein Guri, Mohalla Brein, Tehsil Khanyar Srinagar.

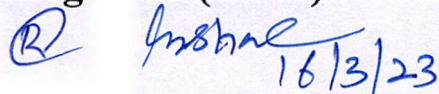
vide notification No. 1096 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

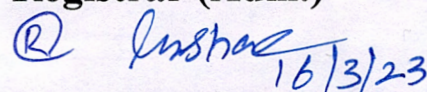
No: 9346-53 RG/LP Dated: 23 .03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rutba Mir**, Advocate
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 413 of 2023 /RG/LP Dated: 23.03.2023

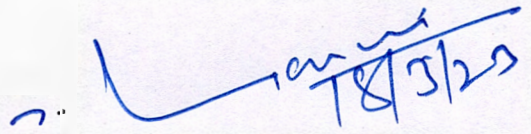
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rakshak Gupta
S/O Manoj Gupta
R/O House No 177, Sector 5, Upper Roop Nagar, Jammu.

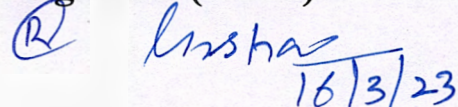
vide notification No. 1099 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

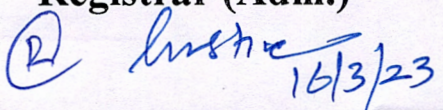
No: 9354-61 /RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakshak Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 414 of 2023 /RG/LP Dated: 23 .03.2023

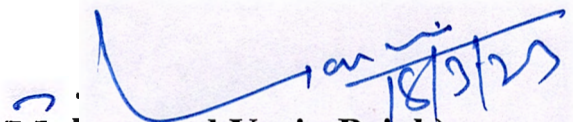
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sipla Devi
D/O Amer Singh
R/O Hiller Jhatgali (B), Rajgarh, Ramban. A/P Maitra Ramban, Near Distt. Road, Ramban.

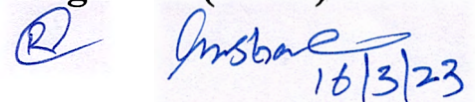
vide notification No. 1129 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

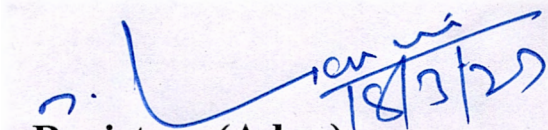
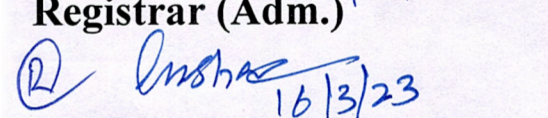

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9362-69 /RG/LP Dated: 23 .03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sipla Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 415 of 2023 /RG/LP Dated: 23 .03.2023

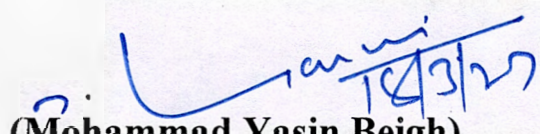
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Satyam Sharma
S/O Shiv Kumar Sharma
R/O Phangial, Rathian, District Udhampur.

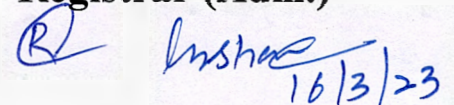
Vide notification No. 1134 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

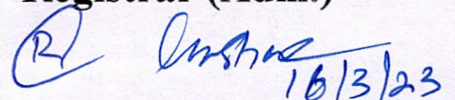
No: 9370-77 RG/LP Dated: 23 .03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam Sharma**, Advocate
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 416 of 2023 /RG/LP Dated: 23.03.2023

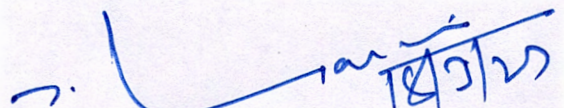
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Basit Ahmad Indrabi
S/O Syed Sharief Ahmad Indrabi
R/O Damjan Qazigund, Mir Mohalla, Damjan, Anantnag.

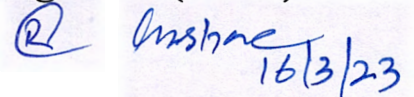
vide notification No. 1135 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

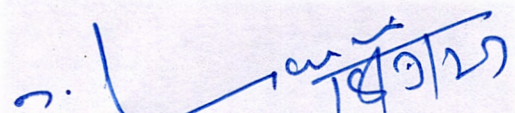
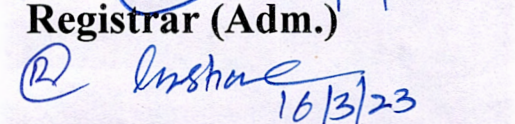

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9378-85 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Basit Ahmad Indrabi**, Advocate
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 417 of 2023 /RG/LP Dated: 23 .03.2023

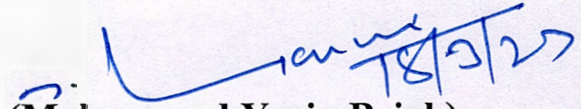
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Mushtaq
S/O Mushtaq Ahmad Mir
R/O Magam, Handwara, District Kupwara

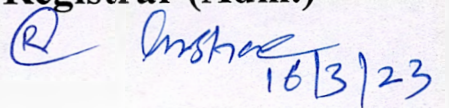
vide notification No. 1154 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

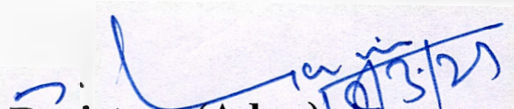
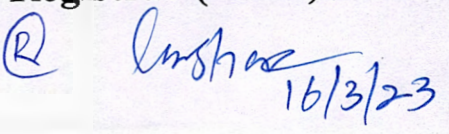

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9386 - 93 RG/LP Dated: 23 .03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 418 of 2023 /RG/LP Dated: 23 .03.2023

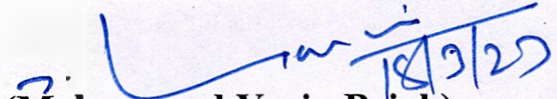
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Mehraj
D/O Mehraj Ud Din Malik
R/O H.No.130, Zabarwan Colony, Goripora, Sanatnagar, Srinagar.


vide notification No. 1155 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

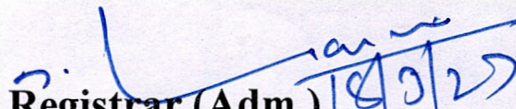
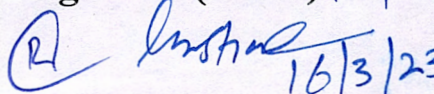

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9394-401 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Uzma Mehraj, Advocate
.....for information and necessary action.


Registrar (Adm.) 16/3/23

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 419 of 2023 /RG/LP Dated: 23.03.2023

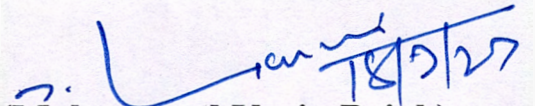
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amit Sharma
S/O Naryan Dutt Sharma
R/O Hanjana Thakra, Nowshera, District Rajouri.

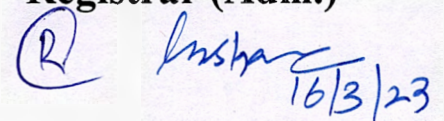
vide notification No. 1260 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

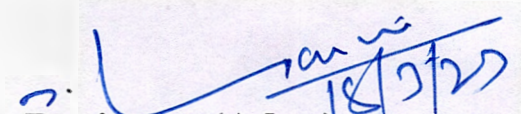
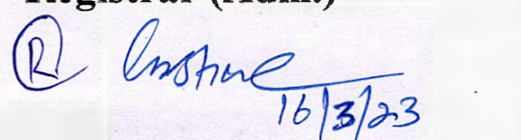

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9402-09 /RG/LP Dated: 23.03.2023


16/3/23

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1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Sharma**, Advocate
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 420 of 2023 /RG/LP Dated: 23 .03.2023

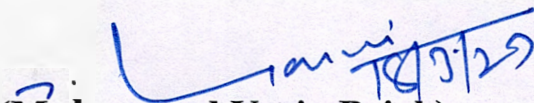
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjali Badan
D/O Sh. Narinder Kumar Badan
R/O Kunjwani By Pass, Uttam Nagar, H. No.-117/B, Jammu.

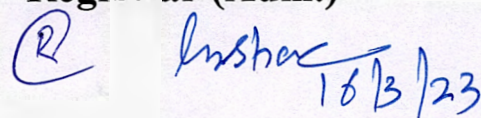
vide notification No. 1268 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

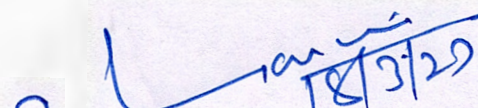

(Mohammad Yasin Beigh)
Registrar (Adm.)

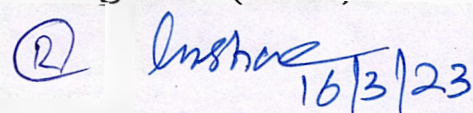
No: 9410-17 RG/LP Dated: 23 .03.2023


16/3/23

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Badan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 411 of 2023 /RG/LP Dated: 23 .03.2023

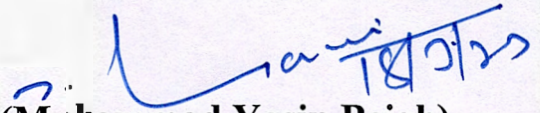
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Rashid
D/O Ab Rashid Dar
R/O Dooniwari Chadoora, District Budgam.


vide notification No. 1271 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

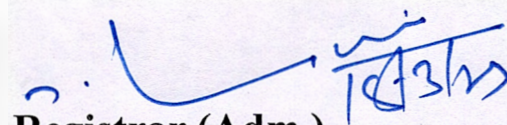


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9418-25 /RG/LP Dated: 23 .03.2023


Inshah
16/3/23

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

Inshah
16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 422 of 2023 /RG/LP Dated: 23.03.2023

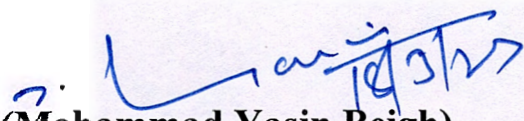
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sidhant Slathia
S/O Devinder Singh
R/O Gurha Slathia, Vijaypur, District Samba.

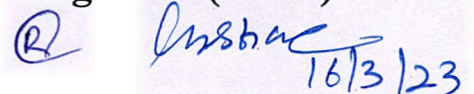
vide notification No. 1346 of 2021/RG dated 17-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

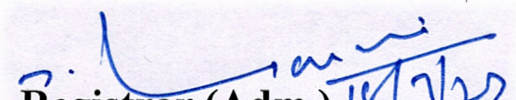
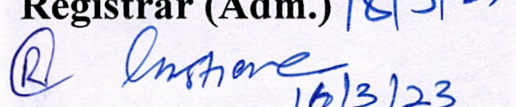

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9443-50 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sidhant Slathia, Advocate**
.....for information and necessary action.


Registrar (Adm.) 18/3/23

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 423 of 2023 /RG/LP Dated: 23.03.2023

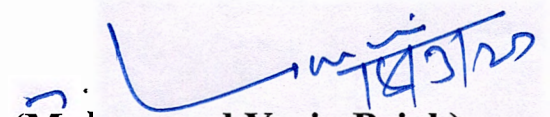
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabya Khan
D/O Bilal Ahmad Khan
R/O Lalan, Bonpura, District Anantnag.

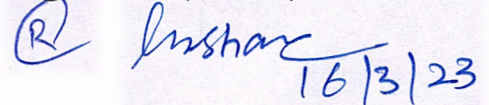
vide notification No. 1354 of 2021/RG dated 17-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

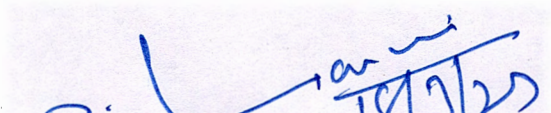
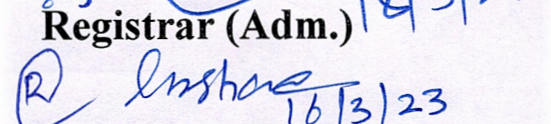

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9474-81 /RG/LP Dated: 23.03.2023


16/3/23

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabya Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 425 of 2023 /RG/LP Dated: 23.03.2023

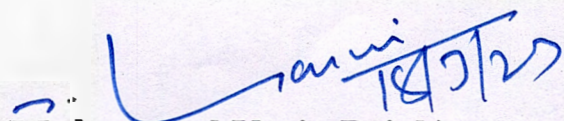
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheetal Singh Rathore
D/O Regent Singh
R/O Umalla, Jakhani, Near Laxmi Tent House, District Udhampur.

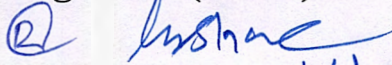
vide notification No. 1352 of 2021/RG dated 17-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

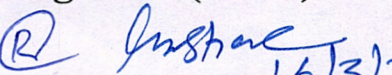
No: 9508-15 /RG/LP Dated: 23 .03.2023


16/3/23

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1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Singh Rathore, Advocate**
.....for information and necessary action.


Registrar (Adm.)


16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 426 of 2023 /RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tafazul Maqbool Mir
S/O Mohammad Maqbool Mir
R/O Wanihama Beerwah, Hussani Mohalla, District Budgam.

vide notification No. 1339 of 2021/RG dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9516-23 RG/LP Dated: 23 .03.2023

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1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tafazul Maqbool Mir**, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 427 of 2023 /RG/LP Dated: 23.03.2023

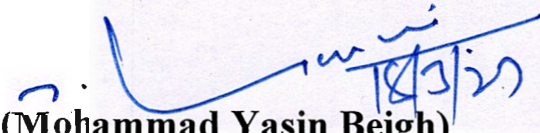
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahir Ahmad Mir
S/O Gh Mohi Ud Din Mir
R/O Jabdan Rshanpora District Kupwara.
A/P Dudderhama, District Ganderbal.

vide notification No. 1338 of 2021/Reg dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

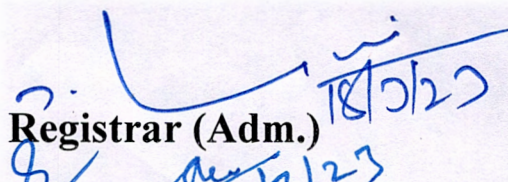
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
16/3/23

No: 9524-31 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Ahmad Mir**, Advocate
.....for information and necessary action.


Registrar (Adm.)
16/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 428 of 2023 /RG/LP Dated: 23 .03.2023

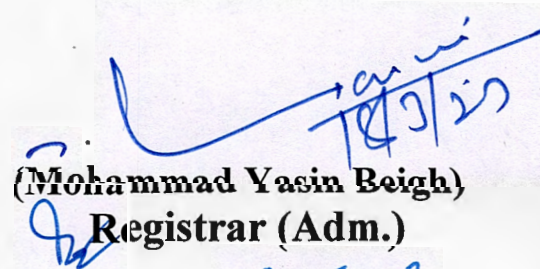
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tabeer Saif
S/O Mr. Saif Ud Din Bhat
R/O Arigam Khansahib, Budgam.
A/P Hyderpora, Rehmat Abad Colony, Srinagar.

vide notification No. 1337 of 2021/RG dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9532-38 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabeer Saif, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 429 of 2023 /RG/LP Dated: 23 .03.2023

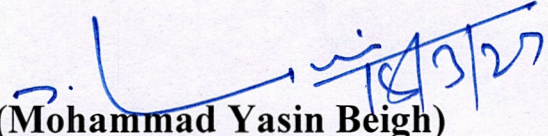
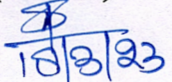
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pratibha Sharma
D/O Satya Paul Sharma
R/O W.No.67, Village & Post office Muthi (near Ram Temple) Tehsil Jammu-
North, Distt. Jammu.

vide notification No. 1074 dated 10/01/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

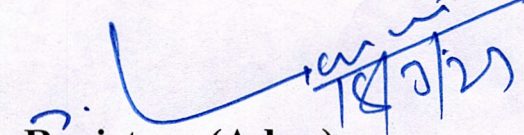
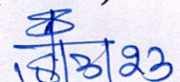
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 9539-76 RG/LP Dated: 23 .03.2023

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pratibha Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 430 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nipun Sharma
S/O Sudershan Kumar Sharma
R/O W.No.10 Rajbagh, Kathua, Near ABC Montessori School, District Kathua.

vide notification No. 1081 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9547-54 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nipun Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 431 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pardeep Singh Katoch

S/O Hari Dass Katoch

R/O Silly Dhanmasta, Pogal Paristan Ukhral, District Ramban.

vide notification No. 1086 of 2021 /RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9555-62 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Singh Katoch, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 932 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Pooja Devi
D/O Surjeet Singh
R/O Vill.Puneja, Bhaderwah, Doda
A/P Janipur, Basant Nagar, Extension 4, Jammu.

vide notification No. 1080 of 2021/Re/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9563-70 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms Pooja Devi, Advocate
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 433 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Padamja Sharma
D/O Gopal Krishan Sharma
R/O Ward No.4, Bhimni Gali, Katra, District Reasi.

vide notification No. 1188 of 2021/RG dated 15-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9571-78 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Padamja Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 434 of 2023 /RG/LP Dated: 23 .03.2023

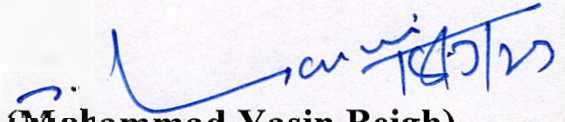
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nitin Seth
S/O Yashpal Sharma
R/O Domana, Tehsil & District Jammu.

vide notification No. 1275 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

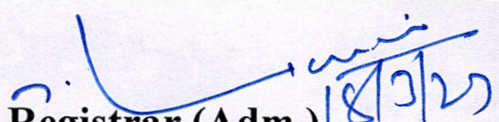
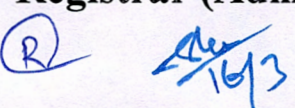
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9579-86 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Seth, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 435 of 2023 /RG/LP Dated: .03.2023

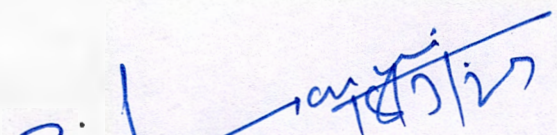
Provisional admission granted under Advocates Act, 1961 in favour of

Mr.Aamir Fayaz
S/O Fayaz Ahmed
R/O Peth Lalad Sopore, District Baramulla.

vide notification No. 1261 of 2021/RC dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9587-94 RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr.Aamir Fayaz, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 436 of 2023 /RG/LP Dated: .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anisa Farooq
D/O Farooq Ahmad Taploo
R/O Teng Pora Zoonimar, Dr. Ali Jan Road, Srinagar.

vide notification No. 1265 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9595-602 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisa Farooq, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 437 of 2023 /RG/LP Dated: 23.03.2023

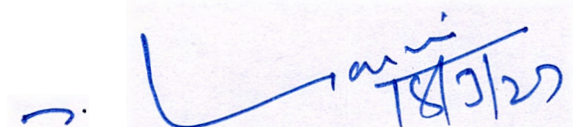
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hassina Farooq
D/O Farooq Ahmad Shah
R/O Pethpora, Narbal, District Budgam.

vide notification No. 1309 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

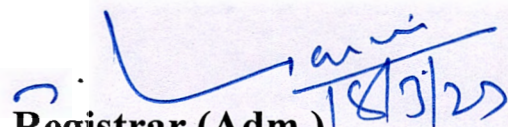
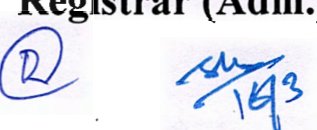
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9603-10 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hassina Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 437 of 2023 /RG/LP Dated: 23.03.2023

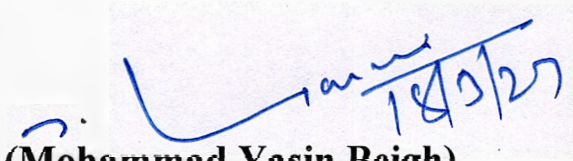
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Rashid
S/O Peerzada Abdul Rashid
R/O Dhobiwan, Tangmarg, Tehsil Kunzer, District Baramulla.

vide notification No. 1284 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9603-10 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 438 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Goswami
S/O Gopal Krishan Sharma
R/O Village Suchani, P/O Rahya Tehsil Vijaypur, District Samba.

vide notification No. 1285 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9611-18 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Goswami**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 439 of 2023 /RG/LP Dated: 23.03.2023

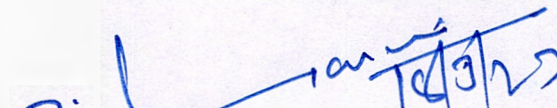
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mirza Saaib Beg
S/O Farooq Qadir Beg
R/O House Number 9, Bait Ul Salam, Sarnal, District Anantnag.

vide notification No. 1299 of 2021/RG1 dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9619-26 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mirza Saaib Beg, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 440 of 2023 /RG/LP Dated: 23.03.2023

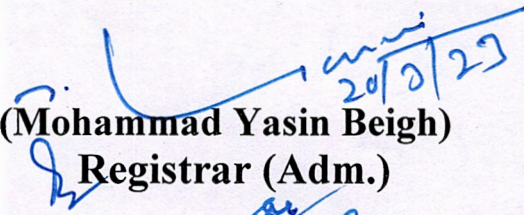
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Manhas
D/O Ashok Kumar
R/O Bhalara, Chiralla, District Doda
A/P Sector-D, Sainik Colony Jammu, Extn, Gulab Vihar Colony, Jammu.

vide notification No. 1080 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9627-34 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Manhas, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 441 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sara Nazeer
D/O Haji Nazeer Ahmed Wani
R/O Nigeen, Near Green Land School, Hazratbal, Dar Mohalla, Srinagar.

vide notification No. 1112 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9635-42 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sara Nazeer, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 442 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sofi Shahnawaz
S/O Gh Nabi Sofi
R/O Nowhar, Malpora, District Pulwama.

vide notification No. 1122 of 2021/Reg dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

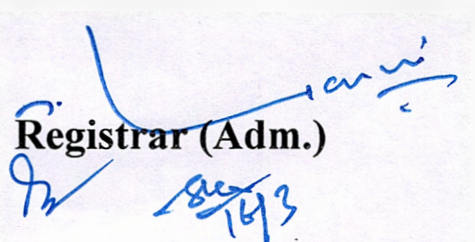
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9643-50 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sofi Shahnawaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 443 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Swapnil Jasrotia
S/O Shamsher Singh
R/O Ward No.3, VPO-Jnaglot, Krishna Colony, Kathua.

vide notification No. 1137 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9651-58 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swapnil Jasrotia, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 444 of 2023 /RG/LP Dated: 23.03.2023

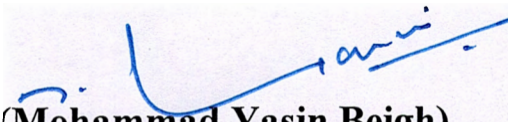
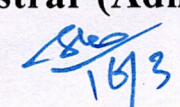
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ved Perakash
S/O Ram Rattan Sharma
R/O Kundrorian, Katra, District Reasi.

vide notification No. 1150 of 2021/PA dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

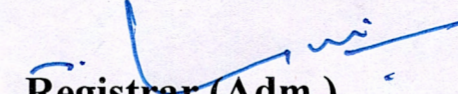
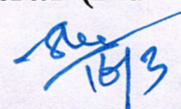
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 9659-66 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ved Perakash, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 445 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waqas Ali
S/O Mohd Ayoub
R/O Jamola, Manjakote, District Rajouri.

vide notification No. 1160 of 2021/Reg dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9667-74 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqas Ali, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 446 of 2023 /RG/LP Dated: 23.03.2023

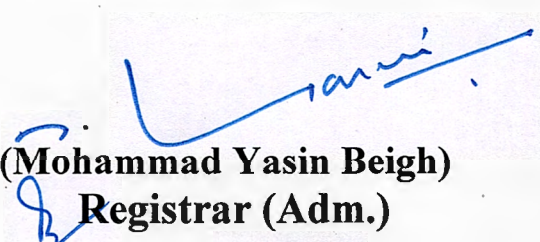
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waqar Ameen Magray
S/O Mohd Ameen Magray
R/O Qasba Devsar, District Kulgam.

vide notification No. 1161 of 2021/PA dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9675-82 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Ameen Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 4479/2023 /RG/LP Dated: 23.03.2023

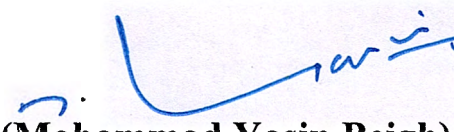
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zakir Ali Malik
S/O Ali Mohammad Malik
R/O M.Chogal Handwara, Malik Mohalla, Handwara, District Kupwara.

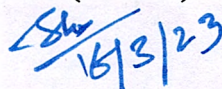
vide notification No. 1164 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

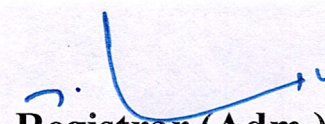
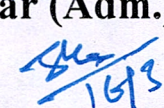

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9684-90 RG/LP Dated: 23.03.2023


16/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zakir Ali Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

16/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 448 of 2023 /RG/LP Dated: 23.03.2023

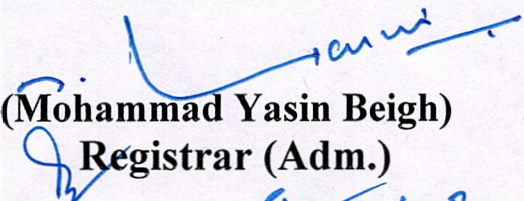
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Akanksha Sharma
D/O Sh. Vijay Kumar Sudan
R/O H.No.96, Ward No.17, Shanker Nagar, District Udhampur.

vide notification No. 1252 of 2021/Re dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9691-98 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akanksha Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 449 of 2023/RG/LP Dated: 23.03.2023

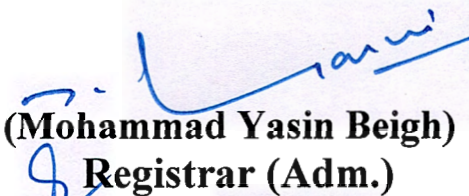
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Alisha Bhagat
D/O Sh. Bansi Lal Bhagat
R/O Arnia W.No.04, H.No.06, Mandir Chowk, Jammu.

vide notification No. 1256 of 2021/Reg dated 16/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

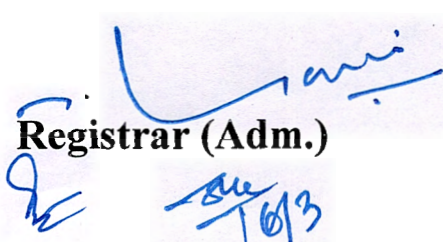
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9699-706 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Alisha Bhagat**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 450 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mudeeha Lateef
D/O Mohd Lateef
R/O Chotta Bazar, Kani Kadal, Tehsil South, District Srinagar.

vide notification No. 1512 of 2021/RG dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9707-14 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mudeeha Lateef, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 451 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Aggarwal
S/O Deepak Aggarwal
R/O 5, New Mohinder Nagar, Canal Road, Jammu

vide notification No. 1554 of 2021/RG dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9715-22 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Aggarwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 452 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shray Bakshi
S/O Rajesh Bakshi
R/O House No.218, Bakshi Nagar, Jammu.

vide notification No. 1598 of 2021/RG dated 18/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9723-30 RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shray Bakshi, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 453 of 2023/RG/LP Dated: 23 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivali Sharma
D/O Aman Kumar
R/O Village Gurah Jattan, Tehsil Ghagwal, District Samba.

vide notification No. 1500 of 2021/RG dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9731-38 RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 454 of 2023 /RG/LP Dated: 23 .03.2023

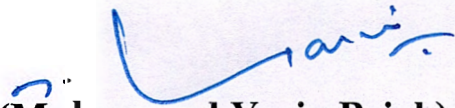
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sanah Badyal
D/O Ajit Badyal
R/O 48/3, Trikuta Nagar, Tehsil & District Jammu.

vide notification No. 1430 of 2021/RG dated 15-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

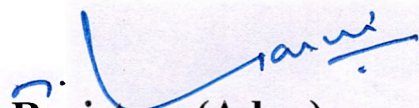
By Order

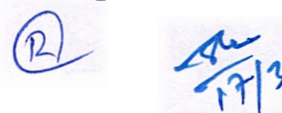

(Muhammad Yasin Beigh)
Registrar (Adm.)

No: 9739-46 /RG/LP Dated: 23 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanah Badyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 455 of 2023 /RG/LP Dated: 23.03.2023

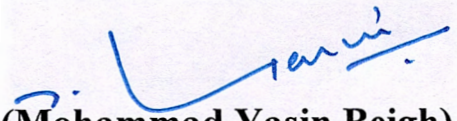
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Darakshaw Irm
D/O Syed Mushtaq Ahmad Buckharie
R/O Muqam Piran, Boniyar, District Baramulla A/P Bemina Hamdaniya
Colony, Srinagar.

vide notification No. 1108 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9747-54 RG/LP Dated: 23.03.2023

(2)

Dec
17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Darakshaw Irm, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(2)

Dec
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 45696/2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumiya Jan
D/O Manzoor Ahmad Malik
R/O Bugam, Malik Mohalla, District Kulgam.

vide notification No. 1118 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9785-91- RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Jan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 457 of 2023/RG/LP Dated: 23.03.2023

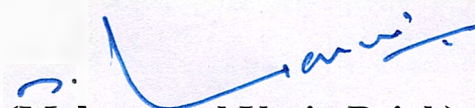
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sohail Mustafa
S/O Ghulam Mustafa
R/O Chanderkote, Bass Mohalla, Tehsil & District Ramban

vide notification No. 1573 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9792-98 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Mustafa, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 458 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sakshi Bhat
D/O Pran Jee Bhat
R/O H.No.540, Patoli Mangotrian, Tehsil & District Jammu

vide notification No. 1582 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9799-805 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakshi Bhat, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 459-26/2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vastav Sharma
S/O Surinder Sharma
R/O H.No.265, Sarwal, Last Morh District Jammu

vide notification No. 1595 of 2021/RG/LP dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9806-11 — RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vastav Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 460 of 2023 /RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Viren Mahajan
S/O Jugal Kishore Gupta
R/O H.No.121, Sector-1, Channi Himmat, Tehsil Bahu, District Jammu.

vide notification No. 1571 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

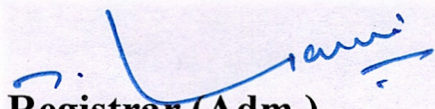
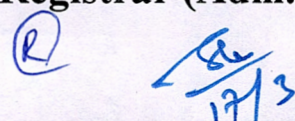
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9812-18 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Viren Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 461 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Noveed Sarwer Khan
S/O Talat Sarwer Khan
R/O Gohlad, Tehsil Mendhar, District Poonch -181123
A/P Ganganagar, Poonch Colony, Ban Talab, Jammu

vide notification No. 65 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9819-25 __RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Noveed Sarwer Khan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 462 of 2023 /RG/LP Dated: 24.03.2023

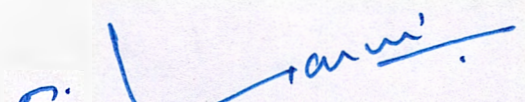
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Abrol
D/O Sanjeev Abrol
R/O H.No.33, Ward No. 5, Tehsil Chenani, District Udhampur -182141

vide notification No. 110 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

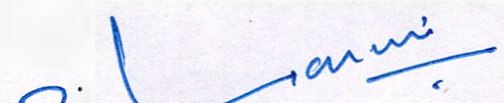
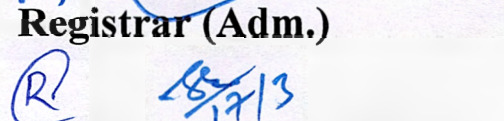
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9826-31 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Neha Abrol, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 463 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Azhr U Din
S/O Mohammad Akbar Sheikh
R/O Tadid Mohallah, Check Kanispora, Tehsil & District Baramulla -193101

vide notification No. 135 of 2022/RG/LP dated 25-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9832-38 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Azhr U Din, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 464 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shittu Kumari
D/O Amar Dass
R/O Bahadur Khan, Bishnah, Jammu.

vide notification No. 1103 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9839-45- RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shittu Kumari, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 465 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahzad Shabir

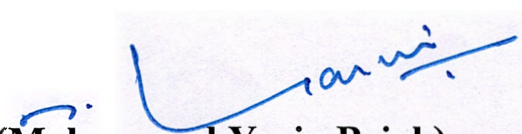
S/O Saleem Raza

R/O Ward No.4, House No.61, Shian Near P.N.B, Tehsil Haveli, District Poonch.

vide notification No. 1113 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9846-51 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahzad Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 466-ab-2023 /RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ranjeet Singh
S/O Lal Singh
R/O Lank, Hunder, Arnal, Reasi
A/P Katal, Gran Morh, District Reasi.

vide notification No. 1092 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9852-56 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ranjeet Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 467 of 2023 /RG/LP Dated: 24.03.2023

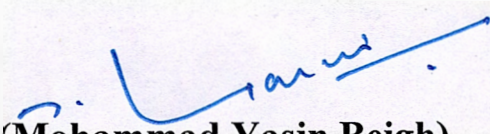
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rifat Bashir
D/O Bashir Ahmad Bhat
R/O Saloosa Kreeri, District Baramulla.

vide notification No. 1097 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9857-63 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rifat Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 468 of 2023 /RG/LP Dated: 24.03.2023

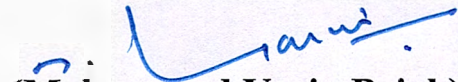
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anu Sharma
D/O Beli Ram
R/O Dhangri, Rajouri

vide notification No. 1468 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9864-70 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anu Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 469 of 2023 /RG/LP Dated: 29 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Chandraansh Sharma
D/O Sudesh Kumar Sharma
R/O Lehar, Tehsil Pouni, District Reasi
A/P H.No.133 9A, Vinayak Nagar, Upper Muthi, Jammu.

vide notification No. 1473 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9871-76 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chandraansh Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 470 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deepak Singh
S/O Ram Singh
R/O Dessa Mangal Tha Tha Dessa, Tehsil Bhagwah, District Doda.

vide notification No. 1474 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9883-90 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 471 ab 2023 /RG/LP Dated: 24.03.2023

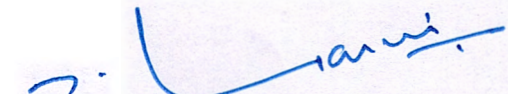
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gousia Nazir
D/O Nazir Ahmad Malik
R/O Zaffron Colony, Sempora, Tehsil Pantha Chowk, District Srinagar.

vide notification No. 1480 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9891-96 RG/LP Dated: 24.03.2023

(R)

17/3

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gousia Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(R)

17/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 472 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karan Jot Singh Bindra
S/O Charanpreet Singh Bindra
R/O House No.38, Sector-8, Trikuta Nagar, Tehsil Bahu, District Jammu.

vide notification No. 1494 of 2021/RG/LP dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9897-907 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Jot Singh Bindra, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 473 of 2023 /RG/LP Dated: 24 .03.2023

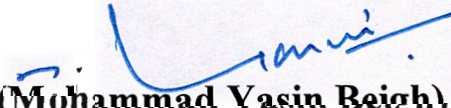
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Khadimul Mursaleen
S/O Shahid Mehmood Suhrawardy
R/O Doda, A/P Lane No.1, Sattelite Colony, Bathindi, Jammu

vide notification No. 1495 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9908-14 /RG/LP Dated: 24 .03.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khadimul Mursaleen, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 474 ab2023 /RG/LP Dated: 24 .03.2023

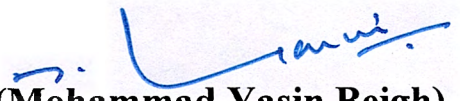
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammed Rahoof Khan
S/O Mohammed Farooq Khan
R/O Dhebi Dhara, Tehsil Manjakot, District Rajouri
A/P Macca Masjid, Bathindi, Jammu.

vide notification No. 1499 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

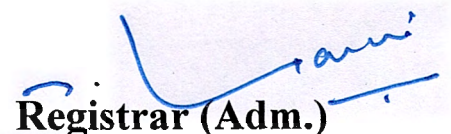
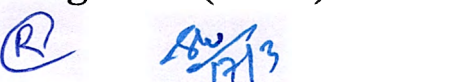
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9915-21 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Rahoof Khan**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 475 of 2023 /RG/LP Dated: 24 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manhar Mahajan
S/O Sanjeev Kumar Gupta
R/O B-6, Dream Land, Apartments, Trikuta Nagar, Jammu.

vide notification No. 1503 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



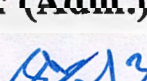

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9922-28 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manhar Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 476 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kritika Jain
D/O Sanjeev Jain
R/O 95-1/A, East Extension, Trikuta Nagar, Jammu -180020

vide notification No. 40 of 2022/RG/LP dated 23-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9929-35 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kritika Jain, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 477 ab 2023 /RG/LP Dated: 24 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Dev Singh
S/O Pritam Singh
R/O Sarangdhar, Bakal, Tehsil Bhomag, District Reasi -182311

vide notification No. 53 of 2022/RG/LP dated 23-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


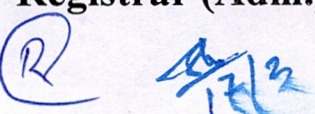
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9936-42 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Dev Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 478 of 2022 /RG/LP Dated: 24.03.2023

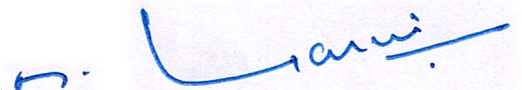
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vivek Mattoo
S/O Deepak Mattoo
R/O H.NO.54/1, Vivek Vihar, Pandoka Colony, Lane No.1, Jammu -181121

vide notification No. 117 of 2022/RG/LP dated 25-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

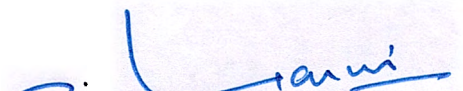
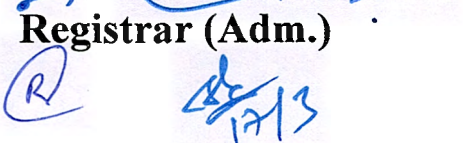
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9943-47 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Mattoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 479 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabinda Nazir
D/O Nazir Ahmad Nanda
R/O Kanli Bagh, Sector 4, Friends Colony, Tehsil & District Baramulla -
193101

vide notification No. 113 of 2022/RG/LP dated 25-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasim Beigh)
Registrar (Adm.)

No: 9951-58 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabinda Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 480 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhi Kumar

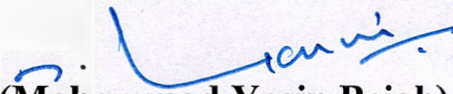
S/O Surat Ram

R/O House No.46, Vaishina Mata Mandir, Sihal, Tehsil Kahara, District Doda, A/P Keran Morh, Lane No.1, Ban Talab, Jammu

vide notification No. 1452 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9959-67 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhi Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 481 of 2023 /RG/LP Dated: 24.03.2023

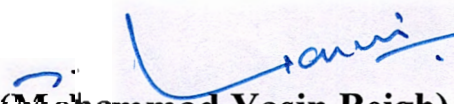
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Bashir
D/O Bashir Ahmad
R/O Syed Mohammad Abad Wuyan, Tehsil Pampore, District Pulwama


vide notification No. 120 dated 22-10-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

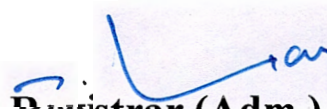

(Mohammad Yasir Beigh)
Registrar (Adm.)

No: 9968-75 RG/LP Dated: 24.03.2023



Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 482 of 2023 /RG/LP Dated: 24 .03.2023

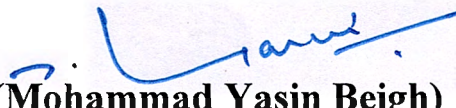
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajit Raina
S/O Ved Parkash
R/O Greater Kailash, Fawara Cowk, Lane 30, Jammu

vide notification No. 1555 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

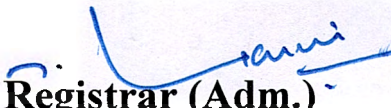
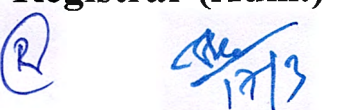
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9976-83 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajit Raina, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 483 of 2023 /RG/LP Dated: 24 .03.2023

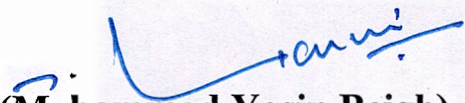
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Savi Gupta
S/O Sanjay Gupta
R/O 41/4, Pandoka Colony, Mohalla Paloura, Jammu

vide notification No. 1578 of 2021/RG dated 18-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

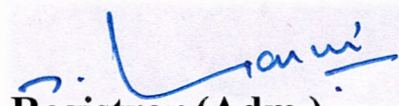
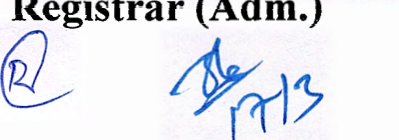
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9984-90 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Savi Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 484 of 2023 /RG/LP Dated: 24 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madhya Parvaz
D/O Parvez Ahmed
R/O Gandoh, Tehsil Bhalessa, District Doda.
A/P Kabir Chowk, Durga Nagar, Sector-1, Jammu -180013

vide notification No. 76 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9991-96 - RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madhya Parvaz**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 485 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Kumar
S/O Roshan Lal
R/O Kandna Tagood, Mughalmaidan, District Kishtwar.

vide notification No. 1360 of 2021/RG dated 17-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 9997-10006 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 486 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashutosh Khanna

S/O Sh. Pardeep Khanna

**R/O H.No.156, Ward No.11, Shanker Nagar, Tehsil Haveli, District Poonch
A/P H.No.291D, Lower Shiv Nagar behind Govt. Women Polytechnic College,
Jammu**

vide notification No. 1453 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 1007-11 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashutosh Khanna, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 487 of 2023 /RG/LP Dated: 24 .03.2023

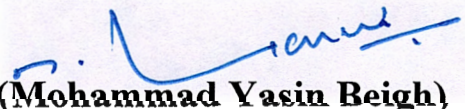
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Veer Singh Langeh
S/O Karan Singh
R/O Halqa, Marh, Jammu.

vide notification No. 1330 of 2021/RG dated 16-11-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

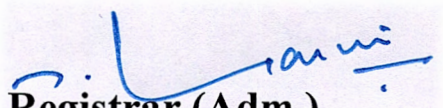
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10012-18 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Veer Singh Langeh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 488 of 2023 /RG/LP Dated: 24.03.2023

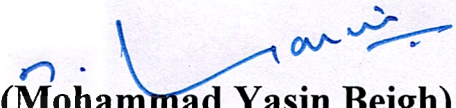
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Mushtaq
S/O Mohd Mushtaq
R/O H.No.519, New Plot, near Masjid, Jammu

vide notification No. 1576 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

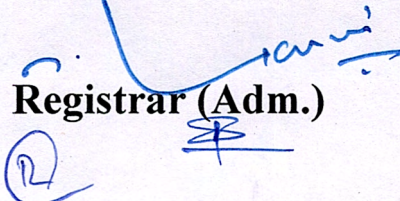
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10019-28 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Mushtaq**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 489 of 2023 /RG/LP Dated: 24.03.2023

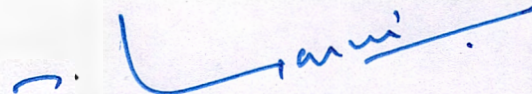
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qadeer Ahmed
S/O Mir Hussain
R/O Bhata Dhurian, Tehsil Mendhar, District Poonch

vide notification No. 1532 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10027-33 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qadeer Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 490 ab 2023 /RG/LP Dated: 24 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hina Kumari
D/O Bir Bahadur Thapa
R/O H.No.300, Nai Basti, Satwari, Tehsil Gardigarh, Jammu

vide notification No. 87 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

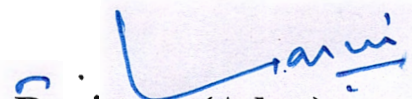
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10034-40 - RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hina Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 491 ab2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suheem Wahid

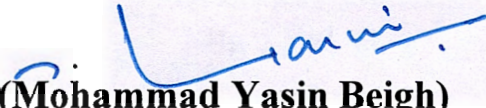
S/O Abdul Wahid

R/O Mominabad, Lane-1, Batamaloo, New District Court Complex, Srinagar

vide notification No. 872 dated 18-10-2019 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

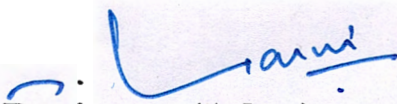
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10041-46 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suheem Wahid**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 492 of 2023/RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tawheeda Habib
D/O Habib Ullah Dar
R/O Nangerpora, Mughama, Tehsil Kunzer, District Baramulla -193121

vide notification No. 115 of 2021/RG/LP dated 25-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

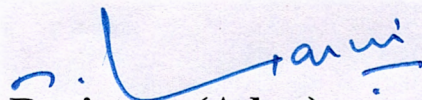
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10047-53_RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawheeda Habib, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 493 of 2021 /RG/LP Dated: 24.03.2023

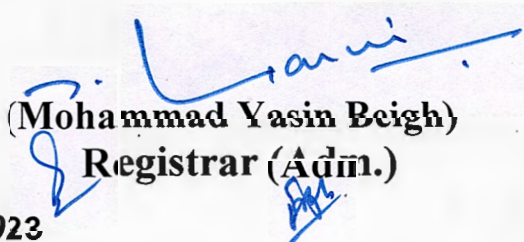
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shivdev Singh Saini
S/O Kuldip Singh Saini
R/O Kool Kalan, P/O Arnia, Distt. Jammu

vide notification No. 1212 dated 10-01-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

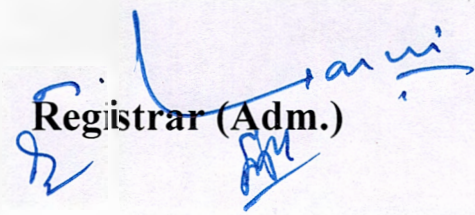
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10054-60 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivdev Singh Saini, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 494/2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishfaq Rasool Sheikh

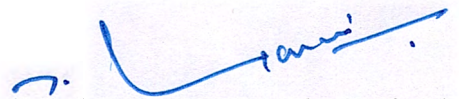
S/O Gh Rasool Sheikh

R/O Pahallan, Tantraypora, Taqwa Mohalla, Tehsil Pattan, Distt. Baramulla.

vide notification No. 1599 dated 10-03-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10061-66 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Rasool Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 495 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shafayat Chowdhary
S/O Mohd Azam
R/O Plangarh, Tehsil Thanamandi, District Rajouri.

vide notification No. 773 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10067-73 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafayat Chowdhary**, Advocate

.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 496 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anil Krottara

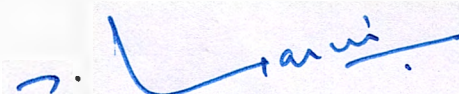
S/O Ashok Kumar Krottara

R/O Village Sanyal, Hiranagar, District Kathua. A/P Ward No.16, Shiva Nagar, District Kathua.

vide notification No. 990 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

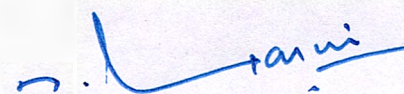
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10081-86 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Krottara, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 497 ab 2023 /RG/LP Dated: 24 .03.2023

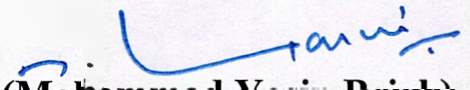
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jaskaran Singh
S/O Gurdeep Singh
R/O Chak Jaffar, Marh, District Jammu.

vide notification No. 1044 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

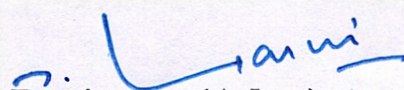
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10087-93 /RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaskaran Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 498 ab 2023 /RG/LP Dated: 24.03.2023

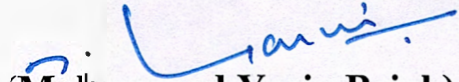
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Murtaza
S/O Miyan Khan
R/O Rajpur, Bhatta (Kamila), Nowshera, District Rajouri.

vide notification No. 1054 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

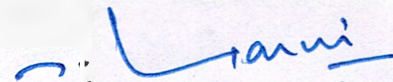
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10094-10100 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Murtaza, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 499 of 2023 /RG/LP Dated: 24.03.2023

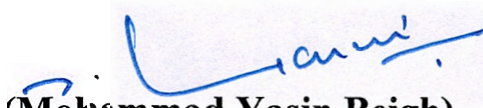
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muhammad Shakeel Bhat
S/O Gh Nabi Bhat
R/O Asham Sonawari, Sumbal, District Bandipora.

vide notification No. 1055 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10118-25 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhammad Shakeel Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 500 of 2023 /RG/LP Dated: 24.03.2023

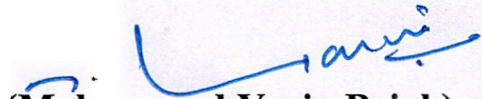
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Ismaiel Pir
S/O Ab Rashid Pir
R/O Anderhama Pir Mohalla, District Kupwara.

vide notification No. 1058 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

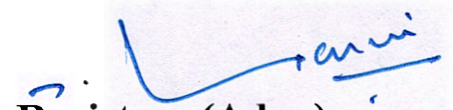
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10126-33 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Ismaiel Pir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 501 of 2023 /RG/LP Dated: 24.03.2023

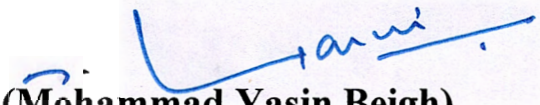
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Humerah Firdoos
D/O Firdoos Ahmad Bisati
R/O Kupwara, Bumhama, Momin Abad, District Kupwara.

vide notification No. 1024 of 2021/RG dated 14-09-2021. for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10135-42 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humerah Firdoos, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 507 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gourav Naagar

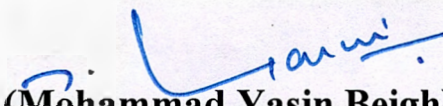
S/O Anil Kumar Sharma

**R/O Ward No.4 RakhDhok Jourian, Jammu. A/P H.No.313, Sec-3 Lane-3,
Shiwalik Puram, Janipur Colony, Jammu.**

vide notification No. 1022 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

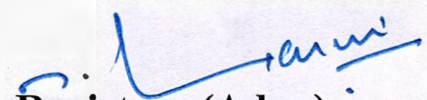

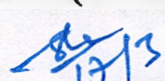

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10143-49 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Naagar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 503 of 2023 /RG/LP Dated: 24.03.2023

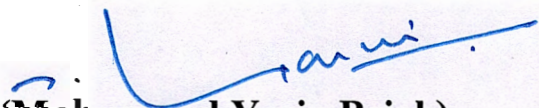
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amandeep Kour
D/O Manohar Singh
R/O H.No. 41, Sec-7, Street-2, Nanak Nagar, Jammu

vide notification No. 996 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10150-57 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amandeep Kour**, Advocate

.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 504 of 2023 /RG/LP Dated: 24.03.2023

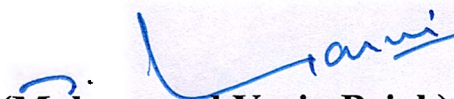
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aakir Rasool
S/O Hilal Ahmad Shah
R/O Gulshan Abad, Charari Sharief, District District Budgam.

vide notification No. 999 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10162-69 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aakir Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 505 of 2023 /RG/LP Dated: 24 .03.2023

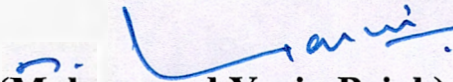
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anees Ul Islam Asmi
S/O Firdous Ahmad Asmi
R/O Tang Bagh, Eidgah, Srinagar, Kashmir.

vide notification No. 1007 of 2021/RG dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

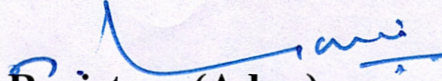
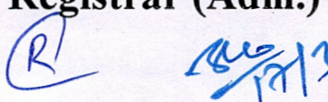
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10170-77 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anees Ul Islam Asmi**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: Sol 9/2023 /RG/LP Dated: 24 .03.2023

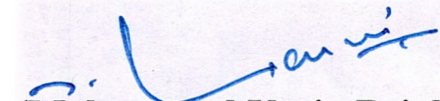
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aadil Bashir
S/O Bashir Ahmad Bhat
R/O Kilam, Bozagam, Herpora, Tehsil Devsar, Kulgam.

vide notification No. 26 dated 06-04-2017 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10178-85 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 507 of 2023 /RG/LP Dated: 24.03.2023

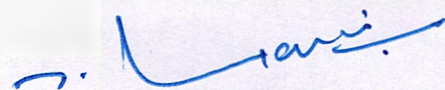
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shoket Ali
S/O Mushtaq Ahmad
R/O Lassana, Tehsil Surankote, Distt. Poonch

vide notification No. 125 dated 07-04-2017 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

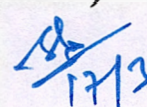
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

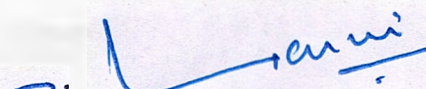


No: 10186-93 RG/LP Dated: 24.03.2023





Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoket Ali, Advocate**
..... for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 508 of 2023 /RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aditya Vikram Sharma
S/O Ravinder Sharma
R/O H.N.249, Nai Basti, (Satwari), Tehsil & Distt. Jammu

vide notification No. 1354 dated 26-12-2017 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

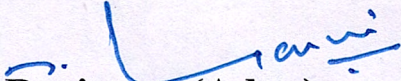
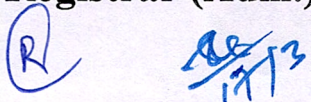
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10/194-200 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Vikram Sharma**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 510 of 2023 /RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gh Rasool Mir
S/O Ab Gani Mir
R/O H.No.52 A LD Colony Rawalpora, Sanat Nagar, Srinagar


vide notification No. 916 dated 22-11-2019 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order




(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10201-08 RG/LP Dated: 24.03.2023

 17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gh Rasool Mir**, Advocate
.....for information and necessary action.


Registrar (Adm.)
 17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 511 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Monisa Manzoor Mir
D/O Manzoor Ahmad Mir
R/O Khwaja Pora Newshehra, Eidgah, Srinagar.

vide notification No. 1060 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10215-22 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monisa Manzoor Mir**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 512 of 2023 /RG/LP Dated: 29.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faisal Muzammil
S/O Fayaz Ahmed Bhat
R/O Karfali Mohalla Srinagar, District Srinagar.

vide notification No. 740 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10223-30 RG/LP Dated: 29.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Muzammil, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 513 of 2023 /RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aftab Alam
S/O Mohd Alam
R/O Ward No.4, District Rajouri.

vide notification No. 1340 dated 19-02-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10231-38 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aftab Alam, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 514 of 2023/RG/LP Dated: 24.03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akash Kumar
S/O Pardeep Kumar
R/O W.No.17, H.No.308, Omara Morh, P.T.C Road, Udhampur.

vide notification No. 1003 dated 09-01-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

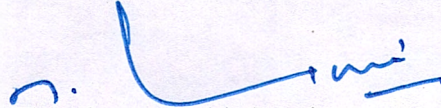
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10239-46 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: S15 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms: Poonam Kaul
D/O Rajinder Kaul
R/O H.No.6, 1-C East Extension Marble Market near Sai Baba temple,
Mattoo Colony, Trikuta Nagar, Jammu.

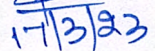
vide notification No. 1062 dated 09-01-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

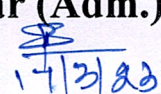
No: 1024754 RG/LP Dated: 24.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Kaul, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: S16 of 2023 /RG/LP Dated: 24 .03.2023

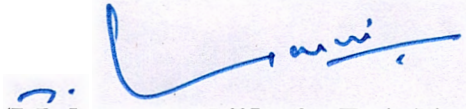
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Kumar
S/O Raj Kumar
R/O Village Kahila, Tehsil Bhaderwah, Distt. Doda.


vide notification No. 1082 dated 10-01-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

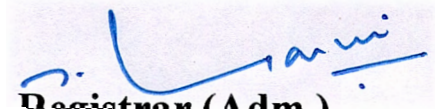
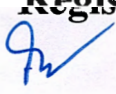

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10255-62 RG/LP Dated: 24 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 517 of 2023 /RG/LP Dated: 24.03.2023

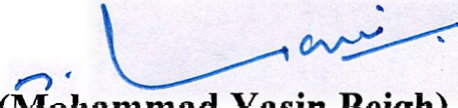
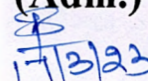
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rashid Mohi Ud Din Wani
S/O Ghulam Mohi Ud Din Wani
R/O Hamza Colony Saidpora, Dangerpora, District Baramulla.

vide notification No. 1369 of 2021/89 dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

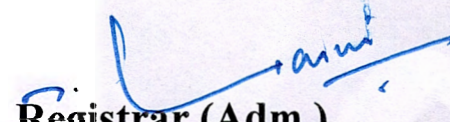
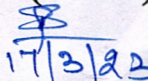
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10263-70 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla,.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashid Mohi Ud Din Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 518 of 2023 /RG/LP Dated: 24 .03.2023

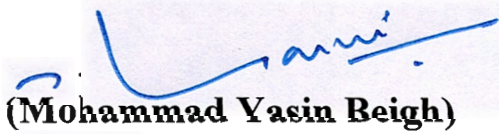
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ram Saroop Sharma
S/O Sh. Babu Ram Sharma
R/O Vijaypur, H.No. 95 Ward No. 8, District Samba.

vide notification No. 1384 of 2021/RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

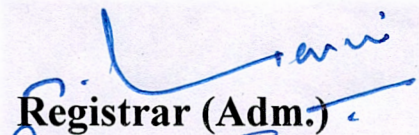
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10271-78 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ram Saroop Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 519 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

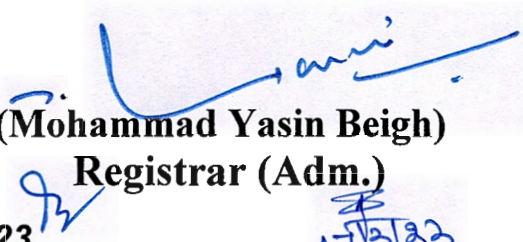
**Mr. Swarnath
S/O Som Datt**

R/O Vijaypur Wd. No. 13, H. No. 48, Near Vishwakarma Mandir, District Samba.

vide notification No. 1376 of 2021/RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10279-86 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swarnath, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 520 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shahistah Gani
D/O Abdul Gani Dar
R/O Galwanpora, Baghwaan Mohalla, Sebdan, District Budgam.

vide notification No. 1391 of 2021 dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10296-303 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahistah Gani, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 521 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Surender Kumar

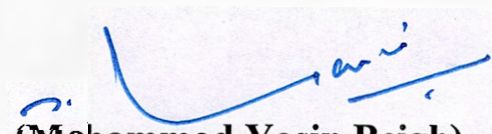
S/O Shiv Datt

R/O Ward No. 2 Ramnagar, Panditon KA, Ramnagar, District Udhampur.

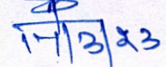
vide notification No. 1389 of 2021/RE dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10304-11 /RG/LP Dated: 22 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surender Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 522 of 2023 /RG/LP Dated: 24.03.2023

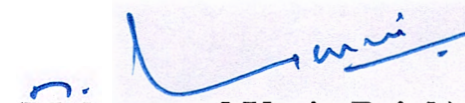
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmad Rather
S/O Abdul Ahad Rather
R/O Chanthan Chekpora Tehsil Beerwah, Distt. Budgam.

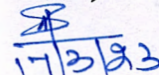
vide notification No. 1469 dated 06/03/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10307-14 RG/LP Dated: 24.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 524 of 2023 /RG/LP Dated: 24.03.2023

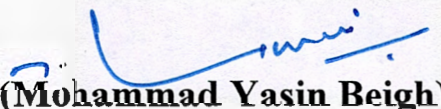
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Tahir
S/O Mohd Tahir
R/O Pran Bhawan, Mattan, Anantnag.


vide notification No. 1607 dated 11/03/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

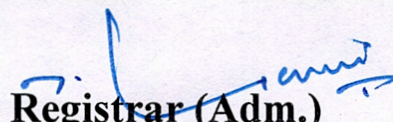


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10323-30 RG/LP Dated: 24.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Tahir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: Srs af 2023 /RG/LP Dated: 24.03.2023

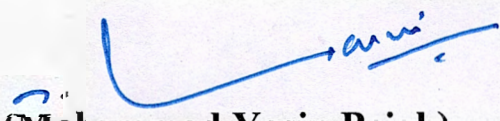
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umair Bin Bashir
S/O Bashir Ahmad Ganaie
R/O Koil Pulwama, Mohalla Wanpora, Tehsil & Distt. Pulwama.

vide notification No. 1666 dated 16/03/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.


The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)


No: 10331-38 RG/LP Dated: 24.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umair Bin Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 526 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umaar Maqbool

S/O Mohammad Maqbool Dar

R/O Wanigam Payeen, Eid Gah Colony, Tehsil Pattan, Distt. Baramulla

vide notification No. 1667 dated 16/03/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10339-46 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umaar Maqbool, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 527 of 2023 /RG/LP Dated: 24.03.2023

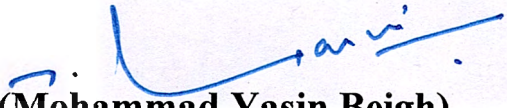

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aabid Hussain Bhat
S/O Abdul Jabbar Bhat
R/O Shahngari Mawar, Tehsil Qalamabad, District Kupwara.

vide notification No. 482 of 2021/RE dated 29-03-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

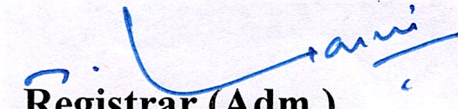
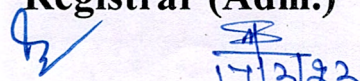
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10347 54 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aabid Hussain Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 528 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Krishan Dinker Sharma

S/O Vijay Kumar

R/O Satrayan, Khurd, Tehsil R.S. Pura, District Jammu


vide notification No. 469 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10356-63/ RG/LP Dated: 24 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Krishan Dinker Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 529 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Harman Khorana

S/O Sadeev Singh Khorana

R/O 186 A/D, Green Belt Park, Gandhi Nagar, Tehsil & District Jammu.

vide notification No. 502 of 2021/RG/LP dated 03/07/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10365-72 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harman Khorana, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 530 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Suraya Bashir
D/O Bashir Ahmad Dar
R/O Furrah Mirbazar, Dangerpora, Tehsil & District Anantnag.

vide notification No. 7150 of 2021 dated 19/07/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10373-80 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraya Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 531 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

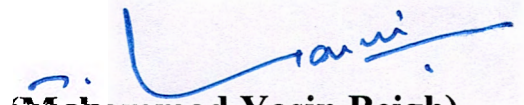
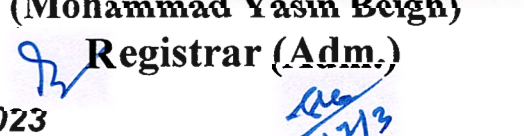
Mr. Ajaypal Singh
S/O Bhagat Singh

R/O 85/1 Ajit Nagar, Gadigarh Upper, Tehsil South Jammu, District Jammu.

vide notification No. 736 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

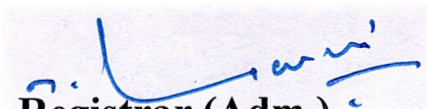
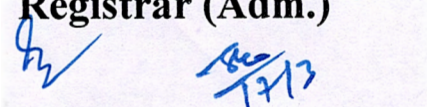
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10400-07 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaypal Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 532/ of 2023 /RG/LP Dated: 24.03.2023

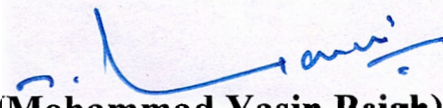
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Haroon Rashid Qureshi
S/O Mohd. Rashid Qureshi
R/O Village Ghani, Tehsil Mankote, District Poonch A/P 185-A Janipur
Colony, Jammu.

vide notification No. 742 of 2021/Reg/LP dated 12-08-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10408-15 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Rashid Qureshi**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 533 of 2023 /RG/LP Dated: 24 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iqra Rasool
D/O Gh Rasool Baba
R/O Devi Angan, Hawal, Tehsil Khanyar, District Srinagar.

vide notification No. 748 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 104/6-23 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 535 of 2023 /RG/LP Dated: 24.03.2023

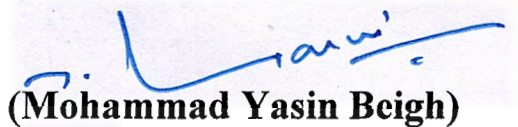
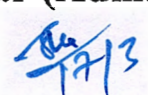
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nusrat Maqbool
D/O Mohammad Maqbool Dar
R/O Umer Colony A Ladoora Rafiabab, Tehsil Watergam, District Baramulla.

vide notification No. 757 of 2021/RE/LP dated 12/08/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

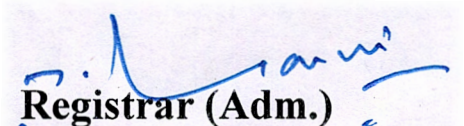
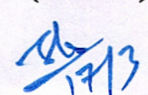
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10432-39 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Maqbool, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 536 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Razya Ramzan

D/O Mohd Ramzan Gojree

R/O Bohipora Near Degree College, Tehsil & District Kupwara.

vide notification No. 762 of 2021/RG/LP dated 12/08/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10440-47 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razya Ramzan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 537 of 2023 /RG/LP Dated: 24.03.2023

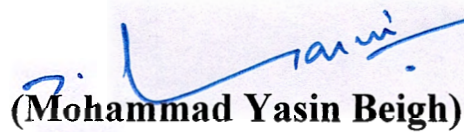
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Narinder Singh
S/O Shanti Parkash
R/O Pora Balla, Tehsil Bhalessa Gandoh, District Doda.

vide notification No. 1518 of 2021/RG dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

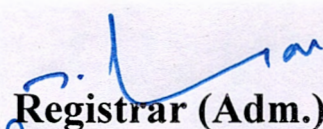
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10448-55 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Narinder Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 538 of 2023 /RG/LP Dated: 24 .03.2023

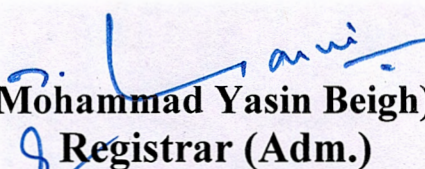
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yasir Ahmad
S/O Farooq Ahmed
R/O Chaka, Mohalla Chuchatter, Tehsil Rajgarh, District Ramban
A/P Lane No.5, Malik Market, Channi Rama, Jammu.

vide notification No. 1575 of 2021/RA dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

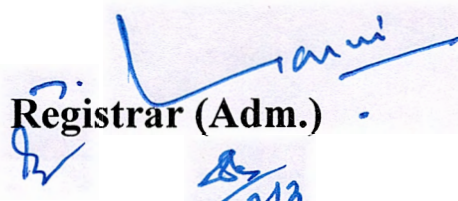
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10457-69 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/13

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 539 of 2023 /RG/LP Dated: 24.03.2023

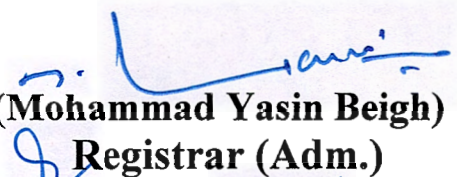
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Devi
D/O Devinder Kumar
R/O Village Cheka Bhaderwah, Tehsil Bhalla, District Doda.

vide notification No. 1476 of 2021/RG dated 16/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

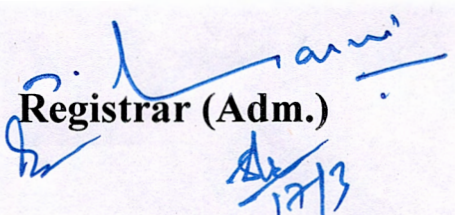
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10466-73 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Devi**, Advocate
.....for information and necessary action.


Registrar (Adm.)
17/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 540 of 2023 /RG/LP Dated: 24.03.2023

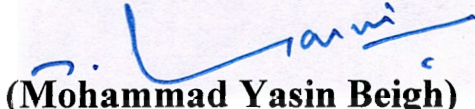
Provisional admission granted under Advocates Act, 1961 in favour of

Ms Sheetal
D/O Rattan Singh
R/O Ward No.3, Upper Bazar, Tehsil & District Ramban.

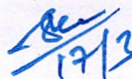
vide notification No. 1602 of 2021/RG dated 18/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

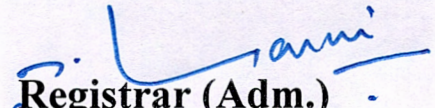
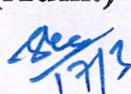

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10474-81 RG/LP Dated: 24 .03.2023


17/3

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms Sheetal, Advocate
.....for information and necessary action.


Registrar (Adm.)

17/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 541 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Riya Sharma

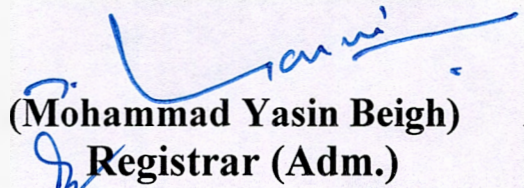
D/O Gopal Sharma

R/O 46-EWS Housing Colony, Tehsil & District Udhampur

vide notification No. 1583 of 2021/RG dated 18/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 10482-89 /RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 542 of 2013 /RG/LP Dated: 24 .03.2023

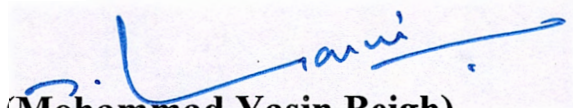
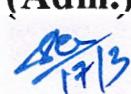
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arpit Bharti
S/O Ajay Bharti Gupta
R/O H.No. 42, Ward No. 2, Tehsil R.s. Pura, District Jammu -181102

vide notification No. 25 of 2022/Reg/LP dated 23/02/2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

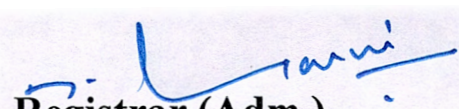
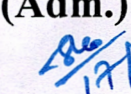
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10490-97 RG/LP Dated: 24 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arpit Bharti, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 543 of 2023 /RG/LP Dated: 24.03.2023

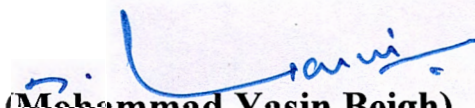
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pervaiz Amin Wani
S/O Mohd. Amin Wani
R/O Batpora Vailoo Gasrun, Pahloo, District Kulgam.

vide notification No. 1375 of 2021/RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

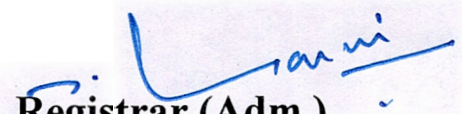
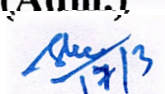

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10498-505 /RG/LP Dated: 24 .03.2023


17/3

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pervaiz Amin Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 544 of 2023 /RG/LP Dated: 24.03.2023

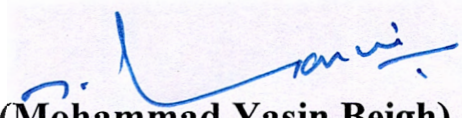
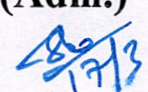
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasir Qadir
S/O Gh Qadir Hajam
R/O Surasyar, Hajam Mohlla, Tehsil Chadoora District Budgam.

vide notification No. 1517 of 2021/RG dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

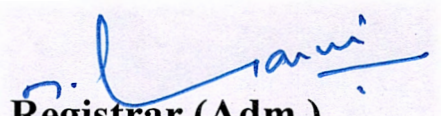
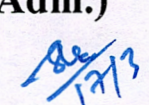
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 10506-13 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Qadir**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 545 of 2023 /RG/LP Dated: 24 .03.2023

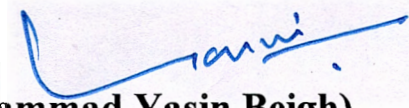
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumara Javid Khan
D/O Javid Ahmad Khan
R/O Sail Chursoo Awantipora, District Pulwama.

vide notification No. 1349 of 2021/RG dated 17/11/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

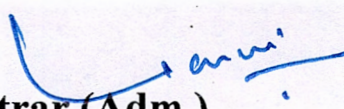
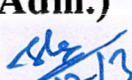

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10514-21 RG/LP Dated: 24 .03.2023


17/13

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumara Javid Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17/13

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 546 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Javaid Parimoo

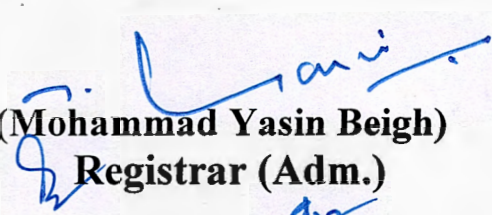
S/O Javed Ahmed Parimoo

R/O H.No.89, Pamposh Colony, Natipora, Tehsil Chanapora, District Srinagar.

vide notification No. 1576 of 2021/RG dated 17/12/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10522-29 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Javaid Parimoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 547 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Ahmad Bhat

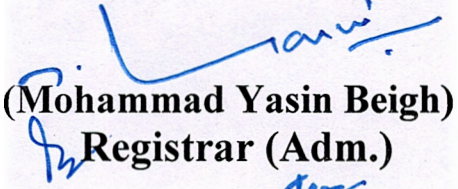
S/O Noor Mohd Bhat

R/O Narbal, (Sunderabad) Magam, Tehsil Narbal, District Budgam -193401

vide notification No. 37 of 2022/RG/LP dated 23/02/2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

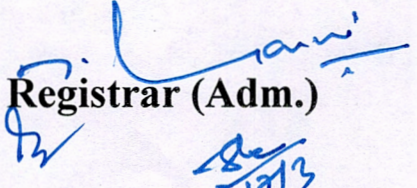
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
24/3/23

No: 10530-37 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
24/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 523 of 2023 /RG/LP Dated: 124.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avinash Sharma

S/O Kewal Krishan

**R/O Harsath, Tehsil Ghagwal, District Samba.A/P H.No.207, Ward No. 2,
Ghagwal, Near Ravi Canal (Babu Morh), Ghagwal, District Samba.**

vide notification No. 28 of 2022/RG/LP dated 23/02/2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10315-22 RG/LP Dated: 24.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Sharma, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 547 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Humaira Sajad
D/O Sajad Ahmad
R/O H.No. 27, Faizabad Colony, Naikbagh Natipora, Tehsil Chanapora,
District Srinagar-Pin Code-190015.

vide notification No. 85 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(**Mohammad Yasin Beigh**)
Registrar (Adm.)

No: 15538-45 - RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Sajad, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 548 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamran Iqbal
S/O Abdul Rashid Lone
R/O Ganjipora, Batwina, Tehsil Wakura, District Ganderbal.-193501

vide notification No. 38 of 2022/RG/LP dated 23-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15546-54 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Iqbal, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 549 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nosheeba Farooq
D/O Farooq Ahmed Bhat
R/O Chattabal, Baghi Sunder Bala, Tehsil Srinagar South, District Srinagar-190010

vide notification No. 41 of 2022 RG/LP dated 23-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(**Mohammad Yasin Beigh**)
Registrar (Adm.)

No: 15555-61 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nosheeba Farooq, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 549 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Piyush Khajuria
S/O Sudershan Khajuria
R/O 219, Extn Janipur Colony, Tehsil & District Jammu -180007

vide notification No. 105 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15562-68 /RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Piyush Khajuria, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 564 of 2023 /RG/LP Dated: 27 .03.2023

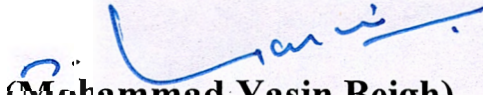
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Toufeeqa Bano
D/O Khazir Muhammad Wani
R/O Hamray, Pattan, Village Pethpora, Tehsil Pattan District, Baramulla

vide notification No. 1586 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

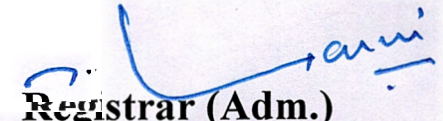
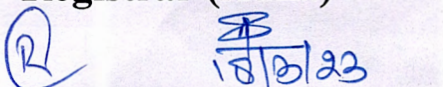
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15664-70 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toufeeqa Bano, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 55/ab/2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohan Kerni**S/O Mangal Kumar Sharma****R/O Lane. No. 6, Chandhan Vihar, Muthi, Jammu -181205**

vide notification No. 57 of 2022/RG/LP dated 23-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15570-76 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohan Kerni, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 552 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Zahid Murtaza
S/O Murtaza Ali Sheikh
R/O Gudder, Kuttay Mohalla, Tehsil & District Kulgam -192231

vide notification No. 96 of 2022/RG/LP dated 24-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15577-84 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Zahid Murtaza, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 553 of 2023 /RG/LP Dated: 27.03.2023

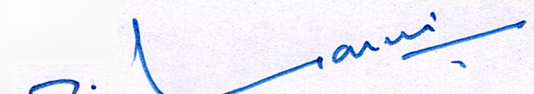
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Sharma
S/O Subash Chander Sharma
R/O Bowli Bazar, Sunari, Tehsil & District Ramban -182144

vide notification No. 122 of 2022/RG/LP dated 25-02-2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

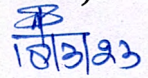
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)



No: 15585-91 /RG/LP Dated: 27.03.2023

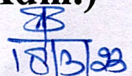




Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)




HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 554 of 2023 /RG/LP Dated: 27 .03.2023

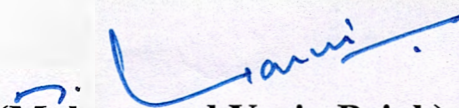
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sadia Mustafa Bhat
D/O Ghulam Mustafa Bhat
R/O W.No.71, Ramdassi Mohalla, Sidhra, Jammu

vide notification No. 1587 of 2021/RG dated 18-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15592-98 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadia Mustafa Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 555 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabreena Hameed

D/O Ab Hameed Dar

R/O Hyderpora, Jawahar Colony, H.No.201 near (True Value) Maruti Suzuki, Chanapora, Srinagar

vide notification No. 1588 of 2021/RG dated 18-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15599-606 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hameed, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 556 of 2023 /RG/LP Dated: 27 .03.2023

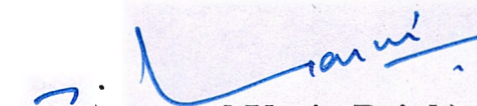
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Ayub
D/O Mohamad Ayub Loan
R/O Gander Pora, Eidgah, Srinagar.

vide notification No. 1591 of 2021/RG dated 18-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

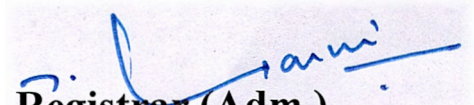
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15607-13 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Ayub, Advocate**
.....for information and necessary action.


Registrar (Adm.)
18/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 557 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sachin Manhas
S/O Sudershan Kumar
R/O Sharerna Kalam, Tehsil & District Doda
A/P Lakkar Mandi, Janipur, Jammu

vide notification No. 1584 of 2021/RG dated 18-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15614-620 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Manhas, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 558 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Singh Chib

S/O Sham Singh Chib

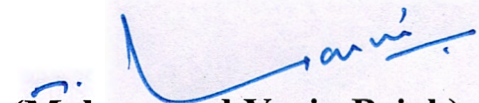
R/O Village Dehrian, P.O Hamirpur Sidhar, Tehsil Khour, District Jammu

A/P Sua No.1, P.O. Bathera, Tehsil Bhalwal, District Jammu

vide notification No. 1569 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15620-27 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Singh Chib, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 559 of 2023 /RG/LP Dated: 27 .03.2023

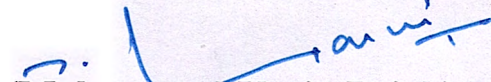
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ieshan Basnotra
S/O Sham Lal Sharma
R/O 201, Old Janipur, Jammu

vide notification No. 1490 of 2021/RG dated 16-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

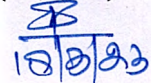
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

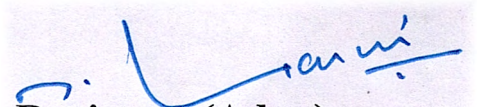

No: 15628-35 RG/LP Dated: 27.03.2023





Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ieshan Basnotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 560 of 2023 /RG/LP Dated: 27 .03.2023

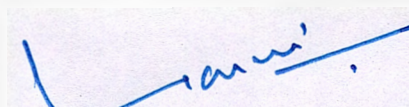
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saqib Bin Younis Bhat
S/O Mohammad Younis Bhat
R/O Maisuma, Tehsil & District Srinagar
A/P Bemina, 347 Sector-2/C, Bilal Colony, Srinagar

vide notification No. 1574 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15636-42 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Bin Younis Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 561 of 2023/RG/LP Dated: 27.03.2023

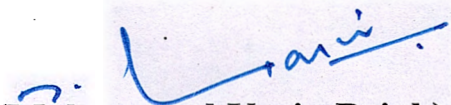
Provisional admission granted under Advocates Act, 1961 in favour of

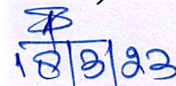
**Mr. Sachin Chhibber
S/O Parduman Kumar
R/O Sunail, Tehsil Akhnoor, District Jammu**

vide notification No. 1575 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

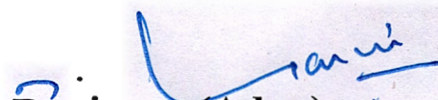

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15643-50 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Chhibber, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 562 of 2023 /RG/LP Dated: 27.03.2023

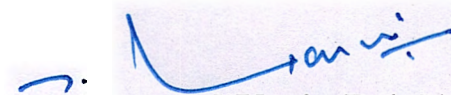
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Surya Bhan Singh
S/O Prem Singh Chib
R/O H.No.118, Hamirpur Kona, Tehsil Pargwal, District Jammu

vide notification No. 1579 of 2021/RG dated 17-12-2021 for a period of one year. has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

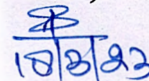
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

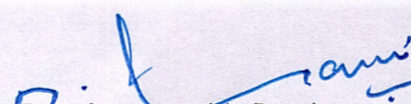

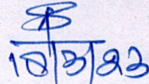
No: 15651-56 - RG/LP Dated: 27.03.2023





Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surya Bhan Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 563 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Supriya Gandotra

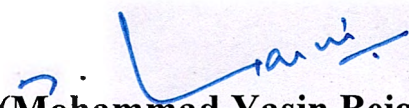
D/O Ashwani Ganotra

**R/O Ward No.5, Near ARTO Office Jawahar Nagar, Rajouri A/P lane No.1,
Sector-3, Sarika Vihar, Lower Roop Nagar, Jammu**

vide notification No. 1583 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

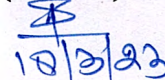
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15657-63 RG/LP Dated: 27 .03.2023



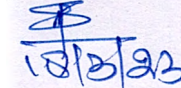


Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Supriya Gandotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 565 of 2023 /RG/LP Dated: 27 .03.2023

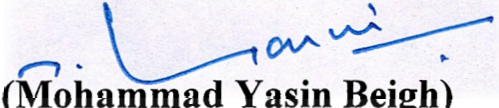
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ulfat Bashir
D/O Bashir Ahmad Bhat
R/O Fatehpora, Khawajabagh, Tehsil & District Baramulla

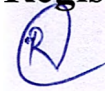
vide notification No. 1591 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

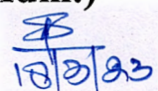
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

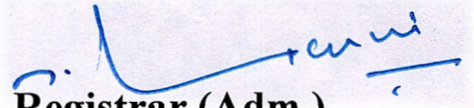
No: 1571-77 /RG/LP Dated: 27 .03.2023



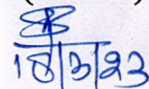

18/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)




18/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 424 of 2023 /RG/LP Dated: 23.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Umar Shakeel
S/O Shakeel Ahmad
R/O Lane No.4, Vaski Vihar, Ban Talab, District Jammu**vide notification No. 1592 of 2021/RG/LP dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

**(Mohammad Yasin Beigh)
Registrar (Adm.)**No: 9482-89 /RG/LP Dated: 23.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Shakeel, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 566 of 2023 /RG/LP Dated: 27 .03.2023

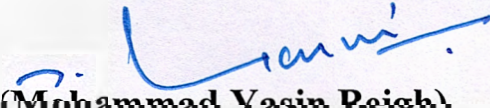
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Sardhalia
S/O Ashwani Sharma
R/O V.P.O Kootah, Tehsil Hiranagar, District Kathua
A/P 351/20, Near Whirlpool Service Centre, Patel Nagar, Ward No.20,
Kathua.

vide notification No. 1593 of 2021/RG/LP dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

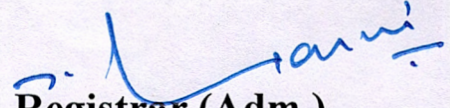
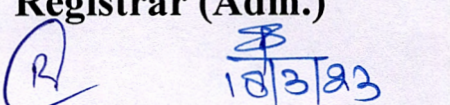
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15706-12 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sardhalia**, Advocate
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 567 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vani Sharma


D/O Anil Kumar

R/O Upper Bazar, Nagrota near Post Office, Tehsil Nagrota, District Jammu

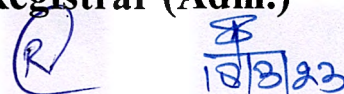
vide notification No. 1594 of 2021/RG/LP dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

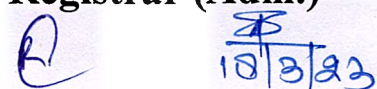
No: 15713-20 RG/LP Dated: 27.03.2023


18/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Vani Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.)


18/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 568 of 2023/RG/LP Dated: 27.03.2023

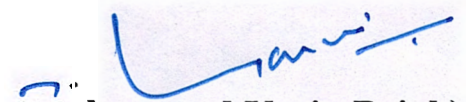
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vaishali Sharma**D/O Ravi Kumar****R/O H.No.44, W.No.15, Shakti Nagar, Dhar Road, Udhampur**

vide notification No. 1572 of 2021/RG dated 17-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

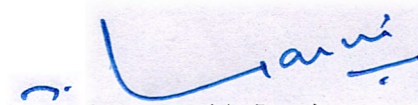
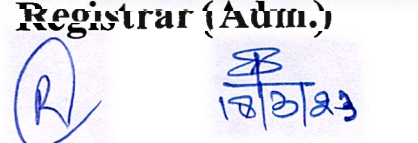
By Order


(Mohammad Yasim Beigh)
Registrar (Adm.)

No: 15721-20-RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaishali Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 569 of 2023/RG/LP Dated: 27-03.2023

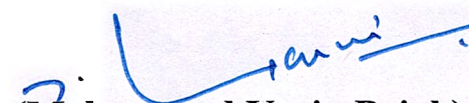
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tanveer Hussain Wani
S/O Nazir Ahmad Wani
R/O Mullashulla Wani Mohalla, District Budgam.

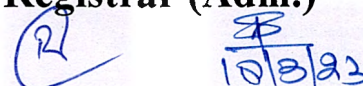
vide notification No. 533 of 2021/RG/LP dated 08-06-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

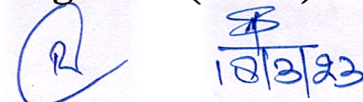
No: 15729-36. RG/LP Dated: 27-03.2023


18/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Hussain Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)


18/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 570 of 2023 /RG/LP Dated: 27.03.2023

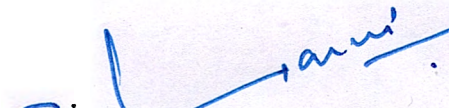
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anum Jameel
D/O Mohd Jameel
R/O H.No.41, Ustad Mohalla, Tehsil & District Jammu

vide notification No. 432 of 2021/RG/LP dated 05-06-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15741-48 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anum Jameel, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 571 of 2023 /RG/LP Dated: 27.03.2023

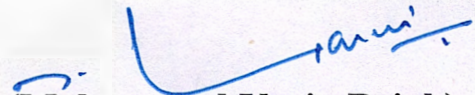
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jasia Jeelani Lanker
D/O Late Ghulam Jeelani Lanker
R/O Shamshipora Vehil, Shah Mohalla Shopian

vide notification No. 449 dated 09-12-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

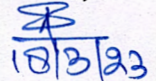
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)



No: 15749-56 RG/LP Dated: 27.03.2023




18/3/23

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasia Jeelani Lanker, Advocate**
.....for information and necessary action.


Registrar (Adm.)

18/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 572 of 2023 /RG/LP Dated: 27.03.2023

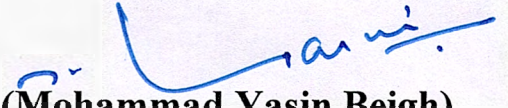
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Marufa Jareerah
D/O Sofi Gulam Mohmmad
R/O Mughal Masjid, Hawal, District Srinagar.

vide notification No. FS3 of 2021/RG/LP dated 12-08-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15757-65 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marufa Jareerah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 573 of 2023 /RG/LP Dated: 24.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kavin Sudan
S/O Subash Chander
R/O Village Barwal, Manjali Band, District Kathua.

vide notification No. 1049 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

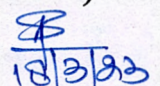
The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15766-73 RG/LP Dated: 24.03.2023



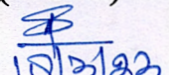

18/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kavin Sudan, Advocate**
.....for information and necessary action.


Registrar (Adm.)




18/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

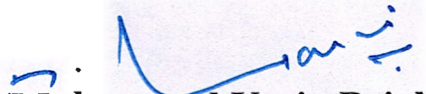
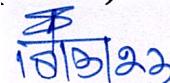
* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 574 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

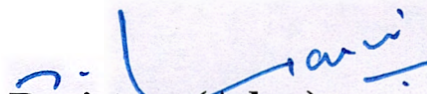

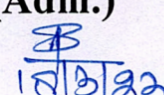
**Mr. Akash Choudhary
S/O Hans Raj Choudhary
R/O H.No.2, Lane No.7, K.B Nagar, Bantalab, Jammu North, Jammu.**vide notification No. 985 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)No: 15774-81 /RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 575 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ankit Khanmotra
S/O Bharat Bhushan
R/O Shivam Bihar, Chack Manga Rakwal, District Samba.

vide notification No. 992 of 2021/RG/LP dated 14-09-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15782-89 /RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Khanmotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 576 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anil Kumar Thappa

S/O Tara Nath

R/O Chowk Jandsore, Birnoo, Ramnagar, District Udhampur.

A/P Near Head Post Office, Dhar Road, Billan Bowli Road, Udhampur.

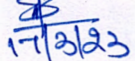
vide notification No. 993 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

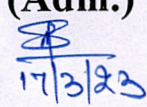
No: 15820 26 RG/LP Dated: 27 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Kumar Thappa**, Advocate
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 577 of 2023 /RG/LP Dated: 27 .03.2023


Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhinav Pathania
S/O Sh. Subash Chander
R/O Near Durga Mandir, Old Satwari, Jammu.


vide notification No. 1003 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

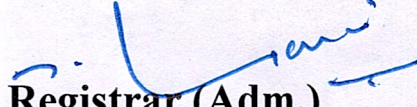

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15827-34 RG/LP Dated: 27 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Pathania, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 578 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Manzoor Bhat
S/O Manzoor Ahmad Bhat
R/O Konibal Pampore, M.L.A. Mohalla, Pampore, District Pulwama.

vide notification No. 1004 of 2021/RA dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15835-42 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Manzoor Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 579 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amarjeet
S/O Sucha Ram
R/O Ward No.7 Chack Gadha Dhar P/O Lachipur, District Kathua


vide notification No. 1006 of 2021/RS dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 15843-50 RG/LP Dated: 27.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amarjeet, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 580 of 2023 /RG/LP Dated: 27 .03.2023

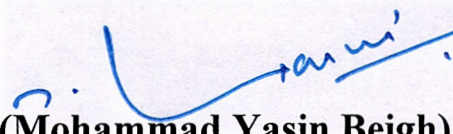
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Malik
S/O Rashid Mohd
R/O Balad Jammu.
A/P Malik Market, Channi Rama, Jammu.

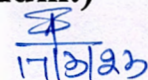
vide notification No. 1008 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

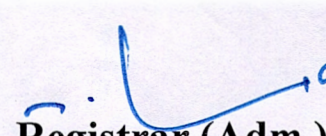

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15851-56 RG/LP Dated: 27 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 581 of 2023 /RG/LP Dated: 27 .03.2023

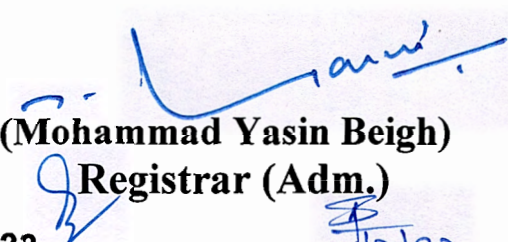
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Ishtiyaq Malik
S/O Ishtiyaq Ahmad Malik
R/O Dadipora, District Kulgam.

vide notification No. 1010 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15857-63 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ishtiyaq Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 582 of 2023/RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Rouf
D/O Ab Rouf Bhat
R/O Khawja Gilgit, Batapora, Sopore, District Baramulla.

vide notification No. 1001 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15864-70 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rouf, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 583 of 2022 /RG/LP Dated: 27 .03.2023

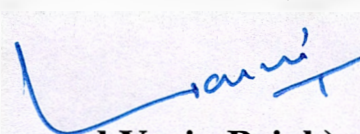
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dheeraj Vinod Koul
S/O Vinod Kumar Koul
R/O Uttersoo, Shangus, District Anantnag.
A/P Near Nand Pubic School Dogra Nagar, Muthi, Jammu.


vide notification No. 1013 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15871-77 RG/LP Dated: 27 .03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Vinod Koul, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 534 of 2023 /RG/LP Dated: 24.03.2023

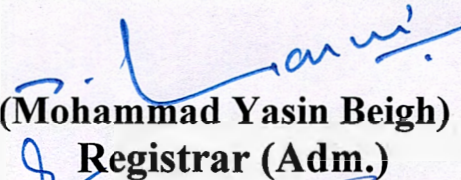
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajaz Ahmed Qureshi
S/O Alam Din Qureshi
R/O Buffleaz, Dandi, Tehsil Surankote, District Poonch -185121.

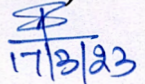
vide notification No. 31 of 2022/Reg/LP dated 23/02/2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

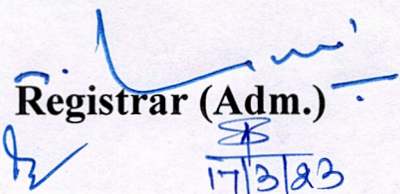

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 10424-31 RG/LP Dated: 24.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmed Qureshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

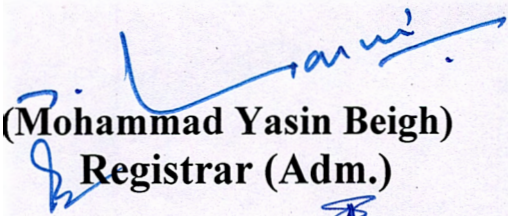
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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 584 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Altaf Hussain Sheikh
S/O Ghulam Mohd Sheikh
R/O Hidyat Kishtwar, District Kishtwar.**vide notification No. 1009 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)No: 15878-84 /RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 585 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Musharraf Khurshid Mir
S/O Khurshid Ahmed Mir
R/O House No.5, Mir Manzil, Ward No.9, District Rajouri.

vide notification No. 1051 of 2021/RG/LP dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15885-92 /RG/LP Dated: 27.03.2023

17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musharraf Khurshid Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 5869/2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ghulam Qadar
S/O Abdul Rehman
R/O Rajdhani, W.No.03, Manjakote, District Rajouri.

vide notification No. 1019 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15893-99 RG/LP Dated: 27.03.2023

17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Qadar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 587 of 2023 /RG/LP Dated: 27 .03.2023

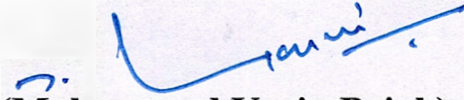
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Rafiq
D/O Mohammad Rafiq Baqal
R/O Chattabal, Srinagar, Patlipora, Bakshi Lane, Srinagar.


vide notification No. 1025 of 2021/RG dated 14/09/2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

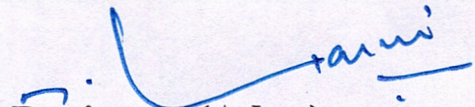


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15900-07 RG/LP Dated: 27.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Rafiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 588 of 2023 /RG/LP Dated: 27.03.2023

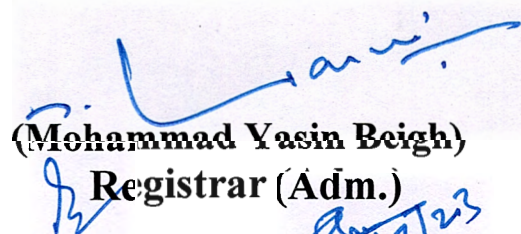
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeet Kumar
S/O Chuni Lal
R/O Bellana Jodhpur, tehsil Doda, Distt. Doda

vide notification No. 947 dated 22/11/2019 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15908-15 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeet Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 589 of 2023 /RG/LP Dated: 27.03.2023

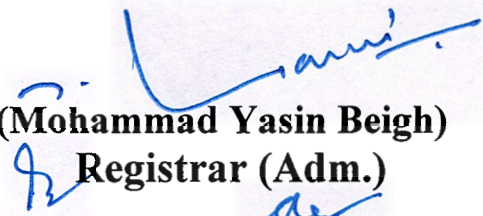
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Durlab Jeet Singh Sawhney
S/O Paramjeet Singh Sawhney
R/O Saini Mohalla, Talab Tillo, Jammu

vide notification No. 1123 dated 10/01/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15916-23 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Durlab Jeet Singh Sawhney, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

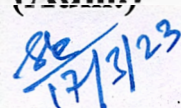
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**EXTENSION
OF PROVISIONAL ENROLLMENT****NOTIFICATION**No: 590 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

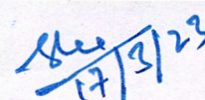
Mr. Gaurav Arora
S/O Tarsem Kumar Arora
R/O H.No.77, Sec.A, Vasant Vihar, Talab Tillo, Jammuvide notification No. 1028 dated 09/01/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.**The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)No: 15924-31 RG/LP Dated: 27 .03.2023
17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gaurav Arora, Advocate**
.....for information and necessary action.


Registrar (Adm.)
17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 591 of 2023 /RG/LP Dated: 27 .03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Goswami Abhya Ravi

D/O Ravi Dutt

R/O Swarn Colony, Ashram Lane, Trilokpura, Gole Gujral, Jammu

vide notification No. 1712 of 2021/RA dated 21-12-2021 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15932-39 RG/LP Dated: 27 .03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Goswami Abhya Ravi, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 592 of 2023 /RG/LP Dated: 27.03.2023

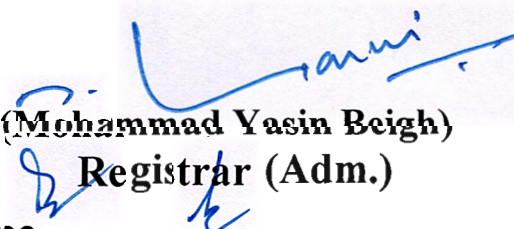
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Varun Sharma
S/O Vinod Kumar Sharma
R/O Sangram Bhatta, Tehsil & Distt. Kishtwar

vide notification No. 1170 dated 10-01-2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

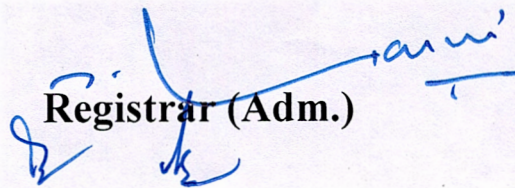
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15940-47 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 593 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. John Mohammad Wani
S/O Mohammad Yaseen Wani
R/O Herman, Wani Mohalla, Shopian

vide notification No. 1063 dated 10/01/2020 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15948-55 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. John Mohammad Wani, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 391 of 2023 /RG/LP Dated: 13.03.2023

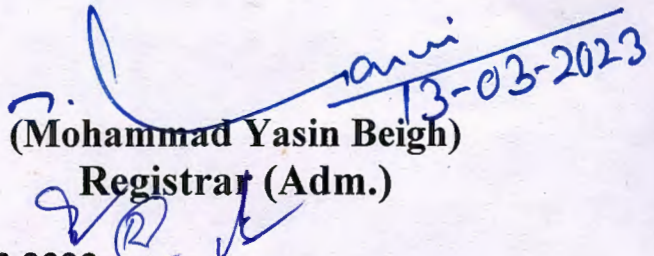
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Arushi Shukla
D/O Shri Sanjeev Kumar Shukla
R/O 104/3, Roop Nagar, Tehsil & District Jammu – 180013

vide notification No.21 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

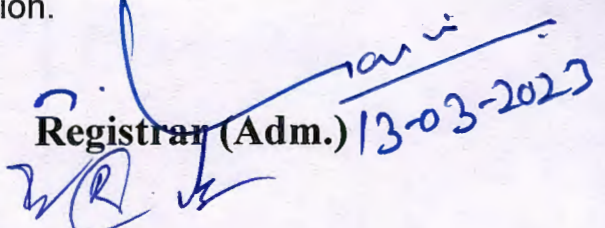
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
13-03-2023

No: 8031-38 RG/LP Dated: 13.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Shukla, Advocate**
.....for information and necessary action.


Registrar (Adm.)
13-03-2023

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 594 of 2023 /RG/LP Dated: 27.03.2023

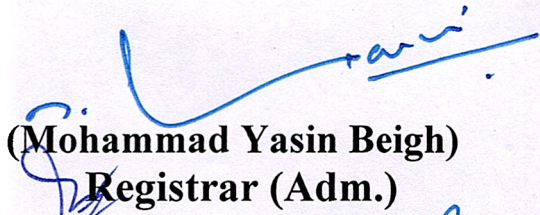
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rakesh Singh Thakur
S/O Prem Chand Thakur
R/O Daggar, Tehsil Bani, District, Kathua

vide notification No. 642 dated 27/02/2007 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15956-63 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakesh Singh Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 595 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ammer Shafi Dar
S/O Mohd Shafi Dar
R/O Patushai, Bandipora

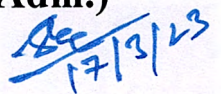
vide notification No. 1128 dated 20/03/2014 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

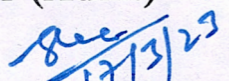
No: 15964-71 /RG/LP Dated: 27.03.2023


17/3/23

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ammer Shafi Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)


17/3/23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 596 of 2023 /RG/LP Dated: 27.03.2023

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Asia Hameed
D/O Abdul Hameed
R/O Larki-pora, Sheikh Mohalla, Padgampora, Tehsil Awantipora, District Pulwama -192122

vide notification No. 24 of 2022/RG/LP dated 23/02/2022 for a period of one year has been extended till **31.03.2024** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 15972-79 RG/LP Dated: 27.03.2023

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asia Hameed, Advocate**
.....for information and necessary action.

Registrar (Adm.)